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## [श्री सन्दर सिंह भंडारी]

हुआ है। वहां पर सारा ड्रिकिंग वाटर का कम्प्लेक्स डिस्टर्क हो गया है। यह इलाका साउथ कलकत्ता में आ सुतोप मुकर्जी रोड पर स्थिति इलाके में हैं। मैं वाहता हूं कि केन्दीय सरकार इस मामले में धुरन्त दखल दे ग्रीर एक्सपर्ट इंजीनियरों को बहां भेजा जाय और कलकत्ता के लिए ड्रिकिंग वाटर का प्रवन्ध किया जाय और उस मेट्रो लाइन को जो इस पानी में लगभग ड्र गई है, खराब हो गई है, ढह गई है, उसको बचाने का इंतजान किया जाए ।

### I. MOTION SEEKING REVOCATION OF THE PROCLAMATION ISSUED BY THE PRESIDENT OF THE 21ST OCTOBER, 1981 IN RELATION TO THE' STATE OF KERALA

### II. STATUTORY RESOLUTION SEEKING APPROVAL OF THE PRO-CLAMATION ISSUED BY THE PRESIDENT OF THE 21ST OCTOBER; 1981 IN RELATION TO THE STATE OF KERALA

SHRI SYED SHAHABUDDIN (Bihar) : Mr. Deputy Chairman, Sir, with your permission I rise to move the following motion;

"That this House recommends to the President that the Proclamation issued by the President on the 21st October 1981, under article 356 of the Constitution, in relation to the State of Kerala, be revoked."

In support of my motion, I make the following submission to the House.

Sir, I have read very carefully the message from the Governor of Kerala, dated 20th October 1981, from Trivan-drum, addressed to the President. It was copied to the Prime Minister, the Home Minister and the Home Secretary. There the operative part says:

"The Chief Minister, Shri E. K. Nayanar, met me today at 6.45 p.m.,

and submitted the resignation of the Council of Ministers headed by him."

My first submission is this. The Chief Minister met the Governor at 6.45 p.m. on the 20th October, 1981. And the same evening the Governor rushed with a message to the President, recommending that the President may by a proclamation under article 356 of the Constitution assume the functions of the State Government, etc., and also recommending that the Legislature need not, however, be dissolved but kept under suspended animation. She added; I have requested Shri Nayanar to continue in office till alternative arrangements are made.

The period granted to Mr. Nayanar was rather brief, because the Government, the very next day accepted the recommendation made by the Governor and issued a proclamation. As you can see, the proclamation is dated 21st October.

Sir, I cannot see the urgency behind such action and, therefore, I feel that the Presidential Proclamation at that stage, at that point of time, was uncalled for, unnecessary, and premature. It is my view, Sir, that the Governor should have applied her mind to the situation, before coming to the final conclusion. She does talk about 'assessment'. I cannot understand what degree of consideration went into making that assessment when, within a few hours of the receipt of the resignation by the Chief Minister, she rushed with a message giving her 'considered views' as to what needs to be done in that situation. And, therefore, Sir, I am sorry and I am constrained to say this-that this entire situation looks like a prearranged drama, a drama in which the script was prepared in advance and in which the various actors in the drama were just supposed to speak their piece as and when their turn came on the stage. I feel, Sir, this is a distortion of the spirit of the

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Constitution. I say this, Sir, because we have no details at all in this letter whether, between the time when the Chief Minister called on the Governor and the time letter was sent, the Governor met any other political leader of the State at that stage. We had a coalition government which the Communist Party of India (Marxist), with 35 Members in the Assembly, was heading. Now, apart from this party, there were four other parties with a sizeable number of Members in the Assemly. The next in line were Congress (U) with 22, the Communist Party of India with 17, the Congress (I) with 17 and the Indian Muslim League with 14 members. I am leaving out the others which had less than 10 Members-all this in a House of 141. I would imagine that the appropriate course for the Governor -even if she were to omit the C.P.I. for the time being because the C.P.I. and the C.P.I. (M) were part of the same coalition-was to call upon the leader of the Congress (U) to ex-lore the possibilities of forming a viable Government. She should have given him an opportunity to do it. Subsequently, if he had professed his inability to form a Government after due exploration, then the opportunity should have been provided, in my view, to Congress (I) and subsequently to the Indian Union Muslim League. After all these groups were unable to form a viable alternative and a coalition which could be sustained in the House, if and when it met, the Governor would have been justified in concluding that the constitutional process in the State had broken down and she would have been absolutely right in recommending to the President not only the proclamation under Article 356 imposing President's raj over the State but also dissolving the Legislature. All this exercise has not been gone through. What were the facts? At least, they have not been mentioned here in this letter. I feel that the absence of any such procedure in this instance violates the principles of the supremacy of the legislature. It is, under the Constitu-

tion, the light, the responsibility and the privilege of the Legislature to establish or to de-establish governments. The stability of a party and whether it enjoys the majority or not can always be tested on the floor of the House. It is the legislature which is the master of the Government. We know that there are political situations in which the minority governments have been sustained. We have the example of Kerala itself. The example that comes to my mind is that of the Government led by Shri Pattam Thanu Pillai in 1954 who had only 19 M.L. As in a House of 120 and he carried on the Government for over a year and he could have carried on even longer had he not been transferred out of the State as a Governor. Assam is another example. We have also the example of the Central Government. Mrs. Gandhi, at one point of time, headed a minority Government for more than nearly two years. Therefore, all these precedents have been swept aside. The Governor has taken a abruptly decision without due consideration, without application of mind, without assessing the political situation, without consulting the political leaders of the State and without taking the Assembly into confidence. Therefore, I feel that the advice was not rendered in the true spirit of the Constitution. Therefore, my conclusion is that the proclamation of the President was premature, was not called for and was unnecessary: In fact, in my view, the proclamation has precipitated a political crisis in the State.

Now, what was the motive behind this proclamation? Permit me to say, Sir, that it is a sad reflection on the way we are working the Constitution. This proclamation was motivated primarily to engineer defections in the State Legislature. We know that the present Government is a master of this art. They not only deal with defections in retail, but they deal in defections wholesale. We have the example of Mr. Bhajan Lal of Haryana and we have another exam-

### [Shri Syed Shahabuddin]

ple of Shri Ram Lal in Himachal Pradesh. Of course, we have the example of Assam in Assam, the President's proclamation gave the power in the hands of the bureaucracy, unrestricted and without any political control, who used that power in order to apply pressure on the weaklings among the opposition to win the over to the side of the ruling party. This very thing was the main motivating force behind the advice of the Governor and behind the decision of the President or the decision of the Central Government to establish President's raj. Sir, I have a feeling that the Kerala people are politically very conscious and that they shall not be taken in. .

If any body defects in Kerala, he will be taken care of during the coming elections. I hope so. But I would like to put one more point before you, Sir, because I don't think I have taken too much of time. Let us see the national picture. As I see the national picture. Sir, faced as we are, confronted as we are by the rising tide of authoritarianism and dynastic dictatorship in our country, we can see the menace on the horizon. The clouds are gathering, they are visible to everybody. I feel and I am sure this House will support me if I say that every Opposition Government is a citadel of democracy in this country and therefore, Sir, the Central Government considers its duty and purpose to demolish the Opposition Governments, to topple Mrs. Gandhi had a continuing them. war since the beginning of 1980 with Sheikh Abdullah in Jammu and Kashmir, with Jyoti Basu in West Bengal, and with the Government in Kerala. Now, she has succeeded in one. I hope it is not the beginning of a process...

SHRIMATI KANAK MUKHER-JEE (West Bengal): And Tripura also.

SHRI SYED SHAHABUDDIN:... and I hope it does not lead to the end of democracy in the country. Yes Tripura also: that is another example.

Sir, we cannot permit the federal structure to be eroded. We cannot permit political monolithism to be imposed over the country. Our Constitution presupposes and envisages a situation in which different political parties and groupings shall rule over different parts of the country, and they may be different in political complexions from the Central Government. And this we should not permit to be eroded.

Sir, I would like to say one more sentence before I conclude. As far as the stand of the Janata Party is concerned, we have an independent group of MLAs there. They are very few in number. Keeping this national picture in view, our Group has decided that they cannot support a Government in which the Congress (I) participates in Kerala. And they shall not support a Government which depends on the Congress (I) not only for its exiatencebut also for its survival. Thank you, Sir.

The question was proposed.

THE MINISTER OF HOME AF-FAIRS (GIANI ZAIL SINGH): Sir, I rise to move the following Resolution:

"That this House approves the Proclamation issued by the President on the 21st October, 1981, under article 356 of the Constitution, in relation to the State of Kerala."

Sir, during October, 1981, in the wake of sudden political developt-ments, the Coalition Government of Left Democratic Front, headed by Shri E. K. Nayanar was reduced to a minority and, accordingly, the Chief Minister of Kerala submitted the resignation of his Ministry to the Governor of Kerala. On the 20th October, 1981, in her Report to the President dated 20th October, 1981, copies of which were laid on the Table of both Houses of Parliament

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and also circulated amongst the Members, the Governor recommended issue of Proclamation under article 356 of the Constitution in respect of the State of Kerala by the President. She also recommended that the State Assembly be kept under suspended animation.

The political situation in Kerala is sti]l fluid. Accordingly, no Ministry may be able to assume office by 21st December, 1981, by which time the present Proclamation will expire unless approved by Resolution by both the Houses of Parliament. I would, therefore, request the House to accord this approval to the Proclamation issued by the President on 21st October, 1981, in relation to the State of Kerala.

The question was proposed.

MR. DEPUTY CHAIRMAN: The Motion and the Resolution are now open for discussion. Shri K. K. Madhavan.

SHRI K. K. MADHAVAN (Kerala): Mr. Deputy Chairman, Sir. coming as I do from the con-cerned State, Kerala, I am fully aware of the entire facts. Sir, this Proclamation under article 356 by a notification of the Ministry of Home Affairs, dated the 21st October, 1981, is based on a teleprinter message Report No. 3719 dated the 20th October, 1081, by the Governor of Kerala. Sir, going through the report of the Governor it looks very strange to read the concluding part of the Letter at page 2, last paragraph, which is very important. Sir, I quote:

"In view of the circumstances mentioned above and in view of my assessment of the situation"

what assessment it is, I cannot say,

"a viable alternative Ministry is not immediately possible".

That is one part.

[The Vice-Chairaman, (Dr. Rafio Zakaria in the Chair]

## relation to Kerala

Then, another part also I quote:

"I further recommend that the Legislature need not, however, be dissolved but be kept under suspended animation'.

So, these are the two relevant parts. The second part is only a consequence of the first What is mentioned there? "a viable part. alternative Ministry is not immediately possible". Does the Governor mean that a viable alternative Ministry is possible in the long run or after some time? This report is silent about it. The report is also silent as the Governor of Kerala is whether to exploring the possibilities. that is But. not the point. The most important question is whether the Governor is justified in making a recommendation of the latter part, namely, that the Legisla-ture need not, however, be dissolved but be kept in suspended animation. Sir. this is questionable. If the Governor is convinced that a popular Government is not possible in the near future or in the remote future, what is the for of iustification this part the says that the recommendation which Assembly need not be dissolved? That is my point. Sir. I am one of those people who have at the earliest demanded that the Assembly should be dissolved, not for political angling but for an immediate election to be followed by. Sir, what prevents this from doing that? You have Government got an Election Commission which will tailor to the requirements of those who are in power. Here is an. Election Commission which will not conduct elections for indefinite periods. Here is an Election Commission which can and will conduct elections within the shortest possible time as has been already done last year. We have the lesson of Mr. Bahuguna's election. Nobody knows when that will be conducted or whether that election will be conducted at all or not. But here in Kerala a dubious method, a strange method, a wonderful method has been adopted now for nearly two months. The

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[Shri K. K. Madhaven] Ministry had resigned on the 20th October. We are now discussing on the 16th of December, a little less than two months. All this time, you must have gone through the newspaper reports pouring in everyday, coming from Central Ministers, coming from General Secretaries of Con-gress-I party at Delhi going roundabout and making statements, and from a leader of the former opposition party in Kerala with a following of only 16 members. It may be sweet-16, I have no quarrel. A leader who has got a following of only 16 member, was preaching to the enligh-tended people of Kerala; Look here, you have to elect a Government which is in tune with the political complexions of the Central Government. Sir, Central Ministers also have gone there and made public speeches that a minority Government can be fully justified to be in power; and it was no less a person than a Cabinet Minister who is not supposed to be representing Kerala but who is representing some other State; I am not worried where he is elected from; but he does not represent Kerala.

SHRI SYED SHAHABUDDIN; He has run away from his State.

SHRI K. K. MADHAVAN: Here is a gentleman who makes speeches and statements about the Government of Kerala, on behalf of the Government *of* India, a person who has nothing to do with Kerala. So, he comes there, makes a statement that in the present circumstances even a mino-rity Government will be justified. And he claims to be a lawyer. I don't know what type of Constitutional law he has learnt. If that is the law he has learnt, I think it will be the end of Constitutional law.

Sir the position is this. Here is a case for immediate dissolution of the legislature Father than suspended animation of the legislature. Why is the Assembly suspended only? Why is it not dissolved? It was to suit your requirements, to suit the re-quirements of those who are in power in Delhi. It was only for that purpose.

Let us, Sir, go through the party position as reported by the Governor. Before that, I may be permitted to state a word about the election that was conducted on the 21st of January 1980, exactly 15 days after elections to Lok Sabha, which were conducted on the 6th of January 1980. The so-called Indira taranga could not enter Kerala and only a small number of Members they could elect to Lok Sabha, whereas Indifia-wave had set in and entered the whole of India. Immediately 15 days after that, elections to Kerala State Assembly were conducted and what was the result? The Assembly has a strength of 140 members; the figure here is 141 because that one member is only a nominated member from Anglo-Indian community. So. Kerala Assembly has got a strength of only 140 elected members, and in the House of that 140 members, your so-called United Democratic Front led by the leader of the sweet-17, got a total following of only 41 members belonging to 5 parties. Congress-I had. 17, Indian Union Muslim League had 14, Kerala Congress (Joseph Group) had 6, National Democratic Party that is the feudal party of Nair and Menons and all these people, a dominant community there, had 3, and Praja Socialist Party had I solitary member. The Left Democratic Front had 94. It was a massive strength of 94. The polls had given a massive mandate to the LDF. Immediately after the assumption of this Government, the LDF Government in Kerala, all reactionary elements, all reactionary forces, inside the State outside the State, as well as outside this country, were conducting tirades and a merciless propaganda in a massive way, just to see that this Government was pulled down. And they have succeed, ed. I have to congratulate the reac-

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tionary elements operating at the international level. I have to congratulate international reaction for the fall of this Government.

Unfortunately, Sir, members of my Party also have betraved. I am one of those people, who differed on the question whether my Party should or should not withdraw from the LDF Government. I said 'No'. T was opposed to do it. Not only myself. There were other Members, senior Members, there were six MLAs, including two Ministers in the earlier Cabinet, who were opposed to it. My Party took a decision, sitting two days and two nights, on the 14th and 15th October at Trivandrum, sitting very late, round the clock even, bevond zero hour on the night of 15th and till half past four on the 16th morning; just before day break, we concluded our deliberations. We arrived at a majority decision. This was not а unanimous decision. The decision was to withdraw from the Government. This was only a majority We decision. The opinion was divided. decided to sit in the opposition. On the 16th, I was present at Trivandrum at the place where the President of my unit of Congress (S) along with the Leader of the Legislature Party, declared at a Press Conference in unambiguous terms that my Party will sit in opposition. Opposition means opposition. This solemn declaration was made to the people that we would withdraw from the Government and that we would sit in the opposition. This was also published in all newspapers, through all the news the But after this, one section of the agencies. power hungry people felt as if they are like fish out of water. They thought, they cannot live without power. They began to think in terms of power. They began to speak in terms of coalition and all that. But actually, they were attracted by the baits which were extended by the people who are in power. It was an attempt to divide my Party. Here is a Party at the Centre, in power, which came into existence and which flourished and.

which took nourishment by defections and defections only; a party formed by defections and a Party which has developed by defections and deceptions. This Party has come to power through an election last time; I agree. But I would like to know whether that Partv and that Government has got the right or the justification to put political baits before other people for defection, before other people for coalition. This offer is wrong. What justification is there to invite people and say 'Come on; let us have a coalition'. It is equally wrong to accept the offer and talk in terms of coalition. This is nothing but misuse of official power, administrative power and official position enjoyed by the Central Government. A very important personality asked me-he had the audacity to ask me-"Mr. Madhavan, why should you object to the merger of your party with my party? If you do not object to this merger of your party, if you agree to the merger of your party, I shall propose your name-that was the language used-and you will be elected to this Rajya Sabha for one more term."

SHRI PATTIAM RAJAN (Kerala): That personality may be Mr. Makwana.

SHRI K. K. MADHAVAN: No, no, can't say. There are very eminent people, very intelligent people, making foolish promises. So, Sir, if this is the promise that can be extended to a Member of the Rajya Sabha, you can imagine what the type of promises will be extended to the members of the Kerala Legislative Assembly. Is it not political immorality?

SHRI ARVIND GANESH KUL-KARNT (Maharashtra): To whom are you addressing? That party is already thriving on defections. (*Interruptions*).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kulkarni, please sit down. What is this talk

[Dr. Rafiq Zakaria] across the table? (*Interruptions*). You are showing back to the Chair and while facing him you are saying something. This is a very funny situation.

SHRI ARVIND GANESH KUL-KARNI: I am advising him not to waste his time unnecessarily over such things.

SHRI K. K. MADHAVAN: My party cannot join the coalition because the highest authority of my party, the only competent authority in the All India Congress Party, has passed a resolution against that move. The Congress Working Committee(s) passed a resolution on the 18th and 19th October at Bombay and that resolution was adopted on the 20th and 21st of October by the AICC at Bombay, Pro-hibiting my party from making any sort of cooperation with the Congress (I) under any circumstances, at any level or in any form. So, there is the blanket ban on my party, on my party MLAs to have a coalition with the Congress (I). Then, how can they make a Government? The present position is, the six MLAs including two former Ministers are completely in agreement with the Congress Working Committee's mandate. Now here is the latest person Rajiv, the prince of Allahabad. Here is the new prince of Allahabad, not the Prince of Wales, who is extending weight through Mr. Stephen and Mr. Karunakaran. All sorts of patronise will be given-that is the new political sanvidhan of the Sanjay cult.

SHRI U. R. KRISHNAN (Tamil Nadu): How can the Chair allow this? Can we discuss any other member of the House, whoever he may be?

SHRI K. K. MADHAVAN: I think the hon. Member does not understand what I said.

SHRI U. R. KRISHNAN: It is the convention that we should not discuss any member of the other House.

SHRI PATTIAM RAJAN: Not discussing.

SHRI U. R. KRISHNAN: This is most immoral. This should be expunged.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There is a point of order, Mr. Madhavan.

SHRI P. N. SUKUL (Uttar Pradesh): Sir, Mr. Sanjay Gandhi is now no more. Mr. Rajiv Gandhi is not a Member of this House.

SHRI K. K. MADHAVAN: I did not say Sanjay Gandhi. Sanjay is a Mahabharata figure. Have you read Mahabharata? He is a Hindu.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order please Mr. Madhavan, please confine yourself to the subject under discussion.

SHRI K. K. MADHAVAN: Yes, yes, I am related to my subject and I am relevant to my subject. I do not deviate.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Come back to Mahabharata.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): As Mr. Mathur has reminded you, you come back to Mahabharata now.

SHRI K. K. MADHAVAN: This is Mahabharata.

SHRI U. R. KRISHNAN: Sir. the references to Rajiv Gandhi should be expunged.

SHRI K. K. MADHAVAN: Now to attract the people. ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please conclude now.

SHRI K. K. MADHAVAN: How can a political group or alliance consisting of 41 persons form a government without attracting at least 30 or 31 members from the other groups? That is the point, You cannot get 30 persons

All that you can get is just 23, 24 or .25 or something like that.

SHRI SYED SIBTE RAZI (Uttar Pradesh): Who are you to calculate these things? I think it is all irrelevant what you are talking.

SHRI K. K. MADHAVAN: Usually such questions originate from fools. Therefore, I do not expect a question like that from my learned friend.

In any case, by any calculation, by any method of arithmetical calculation 71 members cannot be there in coalition. So that being the arithmetical reality that even a primary school boy can understand, I do not know how the socailed political pandits sitting in Delhi, their counterparts sitting at Cochin Trivandrum and their numerous or counterparts moving around from Shillong to Gujarat and from Srinagar to the Cape, are all talking every day, day in and day out, of only one slogan: "An elected Government will be installed in power very shortly". Very shortly", as if they are going to give a Christmas present to the people of Kerala. Let them give a Christmas present to the people of Kerala by ensuring equitable distribution of essential commodities. We have done it. Sir. The former popular Government in Kerala had done it during the Onam festival. I challenge whether they can do it now. So their Christmas present is that a popular government will be brought into existence. Somebody told me that they are sitting there at Trivandrum or Cochin today to snake a government. And when they are reported to be sitting today for making a government, yesterday this Government brought in Supplementary Grants. That is much stranger. (Time bell rings).

In essence, it is an inmoral practice, an illegal practice, constitutionally unlawful, politically immoral to instal a minority government in Kerala led by your small party. At what cost Kerala is prepared for an election. Are you -ready for an election? All that Kerala wants is to have immediate election after the dissolution of the Assembly. That is all. Nothing less than that is practicable.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Thank you, Mr. Madha-van.

SHRI K. K. MADHAVAN: So, my demand is that instead of keeping this Assembly in suspended animation just to angle members by offers of political patronages, the Kerala Assembly should be dissolved with a view to having an expeditious election according to law and fully based on political morality. You have the Election Commission who will do your job. Let him do it. Ask him to do it. That is all. I oppose the suspended animation of the Assembly.

SHRI M. S. RAMACHANDRAN (Tamil Nadu): Mr. Vice-Chairman, Sir I rise to support the motion for approval and oppose the motion recommending to the President to revoke the proclamation. Sir, I have been listening with interest to the arguments of the previous speaker who claimed to have the sole knowledge about Keraia. Sir, though I do not possess that sole knowledge ' about Kerala....

SHRI PATTIAM RAJAN: He is from Kerala.

SHRI M. S. RAMACHANDRAN: I know. I am coming from a State which is near Kerala, which is very close to Kerala. (*Interruptions*).

SHRI SYED SHAHABUDDIN: That way the Home Minister should know very little about Kerala.

SHRI M. S. RAMACHANDRAN: A person cannot see around himself, but with the help of somebody who is close to him, he will be able to have a closer and better look about himself.

SHRI LAL K. ADVANI (Gujarat): By that token, Mr. Stephen would know nothing about Kerala.

SHRI M. S. RAMACHANDRAN: I do not say that. Just like that, Mr.

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[Shri M. S. Ramachandran] Madhavan, coming from Kerala, has not been able to see his own back. As I am coming from a nearby State. I am in a position to see the backside of Kerala also.

SHRI K. K. MADHAVAN: Because you come through the backdoor.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); No interruptions, please.

SHRI M. S. RAMACHANDRAN: Mr. Madhavan, we allowed you to speak without interruptions. Sir, this is not the first time that the State of Kerala has been brought under President's rule.

SHRI PATTIAM RAJAN; This is the first time that the Assembly has been kept in suspended animation.

### (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Madhavan, you spoke for almost 25 minutes uninterruptedly. Nobody interrupted you. You please allow the other side to have its say.

SHRI K. K. MADHAVAN: I was interrupted so many times.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, you were not interrupted at all.

SHRI M. S. RAMACHANDRAN: In the whole country. Kerala is the only State which has been brought under President's rule so many times. It is really unfortunate for any democratic society. But though unfortunate, the conditions in Kerala are like that. We should learn to live with realities also. That way, in Kerala it has become a common tradition that Governments are formed with majority, sometimes without majority, and these Governments fall within a few months. Very few Governments in Kerala have lived their whole term of office. But, Sir, it is reaily surprising that of all peo-ple Mr. Madhavan has chosen to oppose this motion. Sir, I would like to remind the hon. Members of this House that this proclamation is there because

of the resignation of Mr. Nayanar's Ministry. But for Mr. Madhavan's party, that Ministry would not have resigned. The same party, the same people who brought about the collapse of the Ministry, are now coming and complaining against this proclamation. Mr. Madhavan himself admitted "We unanimously resolved to come out of the Ministry".

### SHRI K. K. MADHAVAN; No, no.

THE VICE-CHAIRMAN (*DR.* RAFIQ ZAKARIA): Mr. Rama-chandran, why are you referring to Mr. Madhavan all the time and getting yourself interrupted? You go on factual positions.

SHRI M. S. RAMACHANDRAN: All right, I will speak without quoting anybody. The point is this. The Con-gress-S in Kerala Legislature decided to come out of the Ministry and it was that which brought the fall of that Ministry. It is not the Central Government or my party which was responsible for it. It is the weight of their own friends, the combination of group who have nothing in common among themselves. They were not able to carry on as a team. The socalled United Front had everything except unity among themselves. And it was that which brought about the fall. It is not our choice or desire that Navanar Ministry should go.

Another complaint made against the Proclamation is that the Governor sent her recommendation on the very same day, within a few hours, that within that short period she could not have assessed the situation well. within that short period it could not have been possible for the Governor to come to a conclusion that no alternative Ministry was possible. I would like to ask my friends on the other side; It is true Nayanar Ministry resigned that evening. It is also true that the Governor sent her recommendation the same night or the same day. But did all the happenings take place overnight? Is it not a fact that weeks before, the people who wanted to come out of the Ministry, the same parties which were part of the GOT-

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ernment, were making mutual accusations against each other and were saying "We have decided to come out and for that purpose we are convening our party meeting where we are going to take the decision"? Is it not a fact that for so many weeks and days these developments were taking place?, Is the Governor expected to make an assessment only after the actual resignation is handed over? Is the Governor expected to close her eves and ears to all the developments taking place both inside and outside the Legislature and through all those meetings and all that? Therefore, the argument that the Governor's recommendation came too soon and therefore it was mala fide, is nothing but a formal argument and there is no sub-stance in it. Everybody knew even one month before the resignation was actually handed over, as to what was going to happen to the Ministry. Not only the Congress-S, there were several other constituents of the United Front. They openly criticised the Government, though the official fall was brought about by the congress-S. Kerala Congress (Mani Group) were also part of the Government ....

AN HON. MEMBER: Not Mani, Maani.

SHRI M. S. RAMACHANDRAN: Whatever it is; I only read from English Mani, M-a-n-i. Anyway, thanks for your correction. They were also criticising the Government. Were any of those people induced by us to come out of the Government? Are we the people who made this United Front? Are we the people who brought this United Front to power? We are not the people who made the United Front and we are not the people who made them to form the Ministry. It is those parties who constituted the United Front....

SHRI HAREKRUSHNA MALLICK (Orissa): Is it English Mani or Malay-alam Mani?

SHRI M. S. RAMACHANDRAN: Whether it is Maani or Mani is not a relevant factor. The point is that the Nayanar Ministry went out of power by the weight of their own accumulated misdeeds, their inability to keep the United Front together and their inability to carry on as a team and to carry their other partners with them. It is because of these reasons that the Nayanar Ministry fell. As was stated earlier, more time is spent here not in opposing the Motion or in supporting the Motion, but on the question of forming an alternative Ministry. That is not the issue now. Whether an alternative Ministry is going to be there or not going to be there, is for the Members of the Kerala Legislative Assembly. This Motion has nothing to do with that. If any Party or any group of Parties is strong enough to satisfy the Governor, there will be a Ministry. But that is not the question here. The question here is whether the Proclamation was necessary or not and whether the Proclamation was recommended or not by the Governor after the voluntary resignation of the Navanar Ministry. That is the only question. The question of alternative Ministry or its feasibility or otherwise is not relevant for this purpose. Secondly, objection is taken about not dissolving the Assembly and that too by the people belonging to the Party which has tried to form the alternative Government. Now, they are not in favour of dissolving the Assembly.. .

SHRI HAREKRUSHNA MALLICK: The question arises, how?

SHRI M. S. RAMACHANDRAN: I am not expected to answer you.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Do not reply to him.

SHRI M. S. RAMACHANDRAN: Certain parties who were in the Government, who were part of the United Front are as disunited as they are today. That is a different thing. But there is a considerable section of the Kerala Legislative Assembly who do not want dissolution of the Assembly and they want to probe the chances of forming an alternative Government..

SHRI HAREKRUSHNA MALLICK: Who are they?

SHRI M. S. "RAMACHANDRAN: It is their right.

SHRI PATTIAM RAJAN: You want to purchase them.

SHRI M. S. RAMACHANDRAN: I am not speaking of these leaders of the Party who are nothing more than Dutch Generals without Army. I am not speaking of that General without the Army. I am speaking of the legislators who have a vote, who have a voice. The question is whether they want it or not the leaders who are not able to take their own people with them....

SHRI PATTIAM RAJAN: And you are going to purchase somebody.

SHRI M. S. RAMACHANDRAN: I am able to purchase somebody, it is because they are able to sell somebody. It is not my fault.

SHRI PATTIAM RAJAN: That is your politics. That is your Party's politics.... (*Interruptions*).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, order.

SHRI M. S. RAMACHANDRAN: Unless they are willing to sell, I will not be able to purchase anybody ....

(Interruptions) I

seek your protection.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, order. What is your idea? Have you come here to disturb the proceedings? You will have your opportunity to reply to him. Let us conduct ourselves in a more orderly manner, please.

SHRI M. S. RAMACHANDRAN: Mr. Vice-Chairman, Sir, the first speaker touched upon certain things I am not touching upon any subject which was not touched upon by him. If he has got a right to refer to all those things, I have also got an equal right. I am now trying to reply to all the points sought to be made by him. When he is accusing

me of purchasing, I am telling him that unless he is a commodity which has come to. the market for sale, I cannot purchase. (Interruptions). *Are* you a commodity available for sale in the market? (*Interruptions*).

SHRI HAREKRUSHNA MALLICK: Sir, the honourable Member is saying that the legislators are a commodity which has come to the market for sale and he wants to purchase. It is wrong, Sir. (*Interruptions*).

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir. is it parliamentary to refer to legislators as commodities? Sir. you are a senior parliamentarian and you should know whether this is to be allowed or not.

SHRI HAREKRUSHNA MALLICK: Sir, this is the Council of States, We represent the States and he is referring here to the State legislators as commodities. (Interruptions). This should not be allowed.

THE VICE-CHIAIRMAN (DR. RAFIQ ZAKARIA): Mr. Ramachandran, may I request you not to go to the market business? Let us not talk of purchase or sale. You are making a good point and, therefore, confine yourself to saying that it is for the State Legislature to decide whether a group of parties can form the Government there or cannot form. That is enough. How this is done or this is not done, let us not go into that question.

SHRI M. S. RAMACHANDRAN: Mr. Vice-Chairman, Sir,....

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, Sir. I am on a point of order. My contention is that all refer ences to the sale and purchase of legis lators should be.....

SHRI HAREKRUSHNA MALLICK: Off the record.

SHRI SYED SHAHABUDDIN: .... taken off *the* record.

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THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will go through the proceedings.

SHRI SHRIDHAR WASUDEO DHABE: Sir, he has said that just now only. Can he say that the legislators are commodities to be purchased in the market? (*Interruptions*).

श्री सरीफुद्दीन शारिक (जम्मू ग्रौरं कागमीर): शहाकुरीक साहब ने जो कहा है उससे मेरा आवजेकजत है। यह रिकार्ड में आना चाहिए। दलवदलुओं ने साबित कर दिया है कि बह कमोडिटो हैं।

"SHRI""' NARASINGHA PRASAD NANDA: Sir, how can he say that?. . (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. (In*terruptions*). Please sit down. I am on my legs.

SHRI NARASINGHA PRASAD NANDA: Kindly listen to me, Sir.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. I am standing. I think it is a healthy development. But, to deckle whether certain things can be expunged or cannot be expunged, I will have to go according to the parliamentary practices,....

SHRI LAL K. ADVANI: Yes.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): . . and only if I am satisfied that those practices have in any

way been violated, the question of expunction will arise. I think the debate has been going on at a very high level and let us keep it at that and let us not indulge in any such exchanges.

SHRI NARASINGHA PRASAD NANDA: Let him not take it to the market place!

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Therefore, I would request you, Mr. Ramachandran, to wind up now.

SHRI M. S. RAMACHANDRAN: Mr. Vice-Chairman, Sir, with due respect to you, I would like to say that you have been unfair to me. I did not use the words "purchase" or "sale" or "commodity" until I was accused of purchasing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That is all right.

SHRI M. S. RAMACHANDRAN: Until I was accused of that, I did not say that and I only asked how there could be a purchase without there being a commodity. I only asked how there could be any purchase without any market. I did not agree with their argument.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I agree with you that this provocation came from that side. But the provocation came unauthoris-edly. Bat your speech is authorised. Therefore, please do not react to these unauthorised interruptions. You are absolutely justified in saying that you only reacted.

SHRI M. S. RAMACHANDRAN: I only reacted, Sir.

SHRI HAREKRUSHNA MALLICK: Sir. I rise on a point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Dr. Mallick I will not allow you. You have been interrupting the debate all the time.

SHRI HAREKRUSHNA MALLICK: Sir. you have said that these interruptions are unauthorised. It is not a healthy thing. I say this because the business of the Opposition Members is to interrupt and interruptions also

<sup>\*[]</sup> Transliteration in Arabic Script.

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contribute to the debate. (*Interruptions*), Therefore, Sir, they cannot be called unauthorised. I would request you not to call them as unauthorised.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Of course, they are unauthorised. So, your point of order is overruled. Unless you catch the eye of the presiding officer and he has permitted it, it is unauthorised. The Rules are quite clear.

SHRI M. S. RAMACHANDRAN: Mr. Vice-Chairman, Sir, in conclusion, I submit that the formation of an alternate Ministry is irrelevant. The elected Government resigned on their own, on account of their inability to continue to keep as united as they wanted to be. After the resignation of the Ministry it was the duty of the Governor to make a suitable recommendation to the Central Government and accordingly the recommendation was received, and the Central Government, in a bona fide manner, have acted on that recommendation. Therefore, that motion is valid.

With these words, I support the Resolution and oppose the motion of my hon. colleague. (*Interruptions*).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Advani.

## श्री लालकृष्ण ग्राडवाणीः उप भाष्यक्ष

महोदय ....

AN HON. MEMBER: Why can't you speak in English?

(Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Since it concerns Kerala where the other language is better understood... (*Interruptions*)

SHRI V. GOPALSAMY (Tamil Nadu): You are well-versed in English.

SHRI LAL K. ADVANI: Mr. Vice-Chairman, Sir, I have been thinking all the while in Hindi.

Sir, I rise to oppose the Resolution that has been moved by the Union Home Minister, though I found myself \*lightly hesitant in endorsing the motion that has been moved by Mr. Shahabuddin, for a reason I would like to explain, and for a reason which I would like the Rajya Sabha Secretariat to take cognizance of. Unlike the case of Ordinances where a statutory motion can be given notice of for disapproval of the Ordinance, in case of Proclamation for President's rule in a State a Member of this House is not entitled to give notice of disapproval of that motion, and instead, we are required to move a motion for revocation of the Proclamation. This is the Secretariat procedure because of which, I am sure, my colleague, Mr. Shahabuddin, has had to move that motion. But my stand is not that President's rule should be revoked from Kerala. That is not my stand, because if I am going to endorse that motion that would mean that President's rule has to be lifted from Kerala, whereas I would start by saying that in Kerala, following the resignation of the Nayanar Government, a constitutional crisis did arise, warranting Central intervention. My objection is, and that objection has already been voiced by Mr. Shahabuddin and Mr. Madhavan, that in this particular case, when the situation was very clear, crystal clear, I with my friend Mr. Navanar, before he had resigned, had formally given his advice also. It would not have been heeded; in many cases in the past, I know an outgoing government has given that advice and the Governor has not accepted it; it has been rejected. Here also I have a little doubt that Mr. Navanar had formally given the advice for dissolution and holding fresh election, the Governor would have rejected it and done exactly what she has done now. But perhaps the case of the Navanar Government, in so far as we are concerned, would have been stronger. I view it from the point of view that Mr. Navanar also, after tendering his /resignation, made an announcement that I am of the view that in this particular situation the only way out is, fresh election. It happens that on both the days-first, when the Congress (S) decided to withdraw its support to the Navanar Government, and subsequently, again, when the Mani Group decided to withdraw its sup-

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[Shri Lal K. Advani] port to the Nayanar Government—he wanted to tender his resignation.

On both these days I happened to be in Kerala and my natural reaction on both the occasions was that here is a situation in which any new Government that is formed will have no mandate of the people and secondly it was unlikely to last. Therefore, President's rule should be imposed and fresh election held. Now, Sir, first of all I start with this particular point. Mr. Madhavan said that keeping the Assembly in animated suspension is illegal and unconstitutional. He used all these words. I do not know if this matter has been tested in a court of law. I would certainly say that it may be unconstitutional or not, but this device of keeping the Assembly animated suspension is in an extraconstitutional device. It may not be illegal and it may not be unconstitutional. But it is certainly an extra-constitutional device, never even contemplated by the makers of the Constitution. You go through the entire Constituent Assembly's proceedings and you will never find any reference to this kind of a situation where a constitutional crisis develops in a State and the Central Government proceeds to keep the Assembly in animated suspension. This is, something that was never envisaged and never contemplated. It was only in the late sixties that they started it.

SHRI NARASINGHA PRASAD NANDA: This is the crux. That is why we are opposing it.

SHRI LAL K. ADVANI; Mr. -Vice-Chairman Sir, I would suggest that in this particular situation, instead of the formal motion for revoking,

the Union Home Minister, if he is willing to accept our advice, can take recourse to Article 356(2) under which he can either revoke a proclamation or vary a proclamation. My insistence would be that he should vary this proclamation and dissolve the State Assembly and go in for fresh elections. He should ask the people to elect the Government of their choice. Last year, in 1980, they elected the Government. At that time, there were two broad camps in Kerala. One was the camp headed by the Marxists and the other camp was headed by Congress (I). At that time, Congress (S) was in the Marxist camp. The people of Kerala voted for the Left Democratic Front. They formed а Government and this Government lasted hardly 21 months. In fact, I notice that this is the 11th Kerala Government to fall during the last 25 years. This year, the Kerala State is observing its Silver Jubilee. Twenty-five years are over and during these 25 years, then have been 11 Governments till now out of which the only Government which lasted its full term or which lasted more than its full tenure was the Achuta Menon Government. It had a life of 6-1/2 years or 7 years, thanks to the emergency. That is a different matter. But all the others had an average life span of less than 2 years invariably. I am referring to this because this is the first time when the Assembly is kept in animated suspension. In all the other cases, the Assembly was straightaway dissolved. This is the first time when it was not dissolved and kept in animated suspension. There have been occasions in the past when the advice of dissolution given by the Governor has been opposed by the opposition Members here. I remember that in 1971 when the Orissa Assembly was dissolved many of us criticised it because we felt that. the opposition was in a position to form the Government. Sir, at that time, the Minister of State for. Home Affairs was Mr. K. C. Pant and what. he

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[Shri Lal K. Advani] said while replying to the objections raised by the opposition was very significant. It was in 1971 in Orissa. He said:

"If the Governor had recom mended suspension of the Assembly thereby giving a chance to the various parties to do some horse-I think, trading, the House would have taken objection to that. That I can understand. But I cannot understand how any advice given by the Governor that the House be dissolved straight away—not giving anv chance for horse-trading. and all parties should go back to the people and then come back and form the Government-how can called undemocratic?" this be This is the reply given to the objec tions raised from this side by the Minister of State for Home Affairs, Mr. K. C. Pant. This itself would clearly show that the Government that when you keep did realise an Assembly under suspended animation which on the basis of the figures before the Governor should have made it obvious that in this situation no stable Government is possible. Navanar's Government, if it Perhaps had decided to continue as a minority Government, I would have said that it had every right to say, 'unless we are defeated in the Assembly, we are not going to resign; we can muster support even from the non-Marxists'. They did nut say it, and they tender ed their resignation. In a way, they did the right thing. I will come to that part of why they resigned and whv the Government fell later on. Ι will certainly deal with briefly it very because mv friend the from other side spoke something that the Marxists were to be blamed. I also agree with him. We are not discussing that part so much today as what the Central Government has done. And, so, Sir, I would like to point out that in almost all cases of suspended animation, in almost all cases-there may be one or two exceptions, I do not

know; I have been going through the Library trying to identify which are the cases where the Central Govern ment decided to dissolve an Assembly and which are the cases where the Central Government decided to go in for suspended animation-what I find is that in 1967, there was the Manipur Government headed by L. Thombo Singh. He was the Chief Minister. That Government resigned. The Assembly was kept in suspended animation. In February, 1968 the SVD Government headed by Mr. Charan Singh resigned. It was placed under suspended animation. In July, 1969, the SVD Government headed by Shri Bhola Paswan Shastri-he is not there-fell. And the Assembly placed under suspended anima was In March, 1970, the Ajoy tion. Mukherjee Government of West Ben gal resigned and it was kept in sus pended animation. In October, 1970, another SVD Government headed by Mr. Charan Singh was dismissed and the Assembly was kept under sus 1971. pended animation. In the Veerendra Patil Government of Msyore—it was Congress (U)-fell and the Assembly was kept in sus pended animation. In 1971, another non.-Congress Opposition Govern ment, headed by Singh Deo in Orissa resigned and the Assembly was kept under suspended animation. All these cases referred to cases headed by non-Congress non-Congress parties. Chief Ministers, where there is a possibility of a Congress Government coming in its place. Wherever there is a possibility of a Congress Govern ment coming in its place this is the device that is resorted to. And in all other cases, almost invariably, the Assembly was dissolved, so much so it appears that even after three or four months of the elections, the Assembly was dissolved. I can tell you such cases. It is a very intereststing study. This is the treatise pre pared by the Indian Institute of Advanced Studies in Simla, And it is certainly very disturbing how this distinction between the dissolution

and the suspended animation is drawn purely for partisan reasons. Absolutely there is nothing else. In fact, in West Bengal, the Assembly was dissolved in 1971 just three months after the elections. The elections had taken place. And three months after the elections the Assembly was dissolved. Otherwise, at least, at that particular point of time, there was justification that, only recently the elections have been held and let us see if there is a possibility of another Government being formed.

Sir, an objection was taken to what Shri Shahabuddin said that after all what had taken place did not take place overnight. Shri Ramachandran was saying that after all there was a course of events started from the withdrawal of support by the Congress (S) Party and that Mrs. Jyoti Venkatachalam, the Governor of the State was familiar with the goings on. And, therefore, when she got the resignation, something that she was aware of, she took a prompt decision, because what is more crucial is whether, between the receipt of the resignation and submitting of a report to the President she at all tried to contact any political party other than the Congres (I) as to whether there is any possibility. Did she try to do that? And, so far as I am aware, nothing was done; absolutely nothing was done. Straightaway, it was, in a way, a command performance, so it seems to us. It was a command performance and it was executed. Sir it is, therefore, that I strongly object to this device of keeping an Assembly in animated suspension. I strongly object to it. I regard it as constitutionally dubious and politically immoral, particularly if it had not been applied in all cases. All right, if an election has been held within six months and the Government falls, we will keep the Assembly in animated suspension only to ensure that the people are not put to the bother of another election so soon. So many cases I can cite out. It has been given in this book. But

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my submission is that in the case of Kerala, particularly when the outgoing Chief Minister also was of the view that the Assembly should be dissolved and elections should he held, in that given situation it is transparent it is very obvious that the Government wanted to do some horse-trading and wheelingdealing and encourage defectors. Now, I have been shocked to hear that when there are people willing to be bought, why should he not buy them. This is the attitude. It is like this: If there are officials in the Government, in the bureaucracy, willing to be corrupted, why should we not corrupt them. This is that kind of an argument. I would say that if there are legislators who are willing to be bought, this itself is shameful that the ruling party should be willing to buy them, the ruling party which commands the whole country today, which is in office at the Centre and which is in office in so many States. That it should be wanting to buy them that is even more disgraceful and more shameful. Therefore, this kind of an argument should never be advanced.

SHRI M. S. RAMACHANDRAN: That is not how I said it. I did not react in that manner when they were accusing me of buying. I said, unless you were willing to be sold, I cannot buy. I never said, I am out in the market for purchasing. 1 want to be corrected.

### (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Advani will take care of it, you do not worry.

SHRI NARASINGHA PRASAD NANDA (Orissa): Are you sure Mr. Advani will be able on take care of it without the help of Dr. Mallick? He is an eminent parliamentarian.

SHRI LAL K. ADVANI: I remember it was in the month of April earlier this year that my party held a Convention in Kerala and at that

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Convention we had drawn the attention of the Government to the fact that law and order was likely to prove its Achilles' heel. We differ in ideologies with the Marxists. But right from the time that Mr. Stephen made that statement about throwing the Marxists Governments in the Arabian Sea or something like that, or another Minister from Bengal making a West statement about the Bengal Government, several statements were made, right since then we have been very clear that in our political set up, under our Constitution, a Government that has been duly elected by the people, whether we agree with it or not, whether we likt its ideology or not, it must be allowed its full term, and the Central Government should not use its leverage to topple that Government. And, therefore, even though in Kerala my party has had to bear the brunt of the physical assaults of the violence, even them right up to the end we said, no, there is no question of our agreeing to Central intervention in Kerala. In April 1981 this year we advised the Marxist Government of Kerala that the politics of violence that was being indulged in there was likely to alienate that Government not only from the people but also from its front partners. Perhaps, if they had heeded this advice, this thing would not have come about.

But it did come about and I have not the slightest doubt that the Congress (I) may be wanting what has happened long back, but at least they did not do it and it was the Marxist Government itself that is responsible for the ultimate collapse of the Government there.

So far as the Congress (S) is concerned, I have been very happy to hear the spokesman of the party here today saying in very categoric term that he is opposed to the formation of a Congress (I) Govern-

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ment assisted by Congress (S). Some of his colleagues in Kerala itself may not agree with it, they are going in a different direction. Yet that is the official position of the party and I welcome it. I appreciate it because there is such a thing as political mandate and the Congress (S) cannot forget that its political mandate in 1980 was an anti-Congress (I) mandate and it was elected against Congress (I). So, when it decided that in protest against the politics of violence being indulged in Kerala, it would walk out of the Government, it was perfectly justified. When they made the statement that they will sit in the opposition in Kerala, I appreciated it. But the day these goings-on started that they were likely to form a Government along with Congress (I), I said that this is against the mandate given by the people and there is no justification for it. I am very happy that the. party as such as disapproved of it and has made a very categoric statement in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): There is no party there.

श्री लाल कृष्ण ग्राडवाणी : कुछ कीमत चुकाने को तैयाश हैं तो सब कुछ हो आता है। यह तो इच्छा होती है न कि भाई कुछ भी हो जाय, कम्प्रोमार्डअ करना पड़े कर लो लेकिन किमी न किसी रूप से प्रपने लोगों को बचाये रखी। इसी के सारज बहत सारे नुक्सान हए हैं। ... (व्यवधान)

Sir, I hope that everyone learns from what happened in Kerala that when a political party, particularly a political party in power, tries to induct antisocial elements for promotion of its political ends and a nexus develops between the ruling party and the underworld, as has developed in very many States wherever Congress (I) is in office, that underworld and those

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anti-social elements are one day going to put you to trouble. I know that very many people in the Marxist Government and in the Marxist party at the leadership level did not want that situation to come up, but a stage arrived when it was absolutely beyond their control. And if this kind of situation has arisen in Kerala, it can arise elsewhere also, in other States also where Congress (I) happens to be in power. This is one of the most important lessons one should draw from the happenings in Kerala.

Sir, in this context I would also like to say that after all, how long is this suspense going to last? Mr. Stephen says by the end of November, Congress (I) Government will be in office. Then he gays, by the end of December, first it was November and then by the end of December, his party will be in power. And today someone said here that it may not be possible in December, it may be Sir, is there any end to this? next year. After all, everyone is perturbed by what has happened in Kerala and they think that because there are no hard and fast rules as to the time limit within which an election has to be held the executive and the Government are determined to avail of these loopholes to the maximum and to ensure that elections are postpond indefinitely again and again. It has hap pened in Garhwal, it has happened in Delhi itself under the nose of the Central Government. The Union Home Minister is responsible for it. For the last more than  $1^{1/2}$ years. Delhi is democratic without any institution. Metropolitan Council is Neither the there nor the Corporation is there. In this context. Sir, I would like to point out that there are elections due next year which are scheduled to be held. Election in Haryana is scheduled, election in Himachal Pradesh is scheduled and election in West Bengal is scheduled, and already there is a talk that perhaps some of these elections may not be held even after the term expires. Ι would particularly refer to West Bengal and

I would like the Home Minister to make a categorical declaration here in this House that by the and of June, all these three elections would be held and there will be no postponement of the elections under any flimsy pretext.

AN HON. MEMBER: What about Delhi?

SHRI LAL K. ADVANI: Delhi, of course, is long overdue. I am not talking about Delhi, because in the case of Delhi, it is obvious, that for the last one and a half years, the Government says that it is not possible to carry on the administration of Delhi in accordance with the provisions of the Delhi Administration Act. When we were in power in March 1980, at that time, it was said, this justification was given. It was a partisan thing. But at least it was said that it is not possible. After 1980, you have been in office. Your Government has been ruling Delhi. Even then when you say that it is not possible to carry on the administration of Delhi, in accordance with the provisions of the Delhi Administration Act, what is it except a confession of total incompetence and failure which it is not really speaking, it is only your reluctance to face the electorate, the fear that you will be ousted and defeated in Delhi. This fear is so overwhelming that you feel that if Garhwal or Delhi or some such crucial elections go against you, then, the whole world will be over and there will be a fiasco. This kind of fear it is which really makes you take this stand.

Therefore, first of all, I would like the Assembly in Kerala to be dissolved, and the people of Kerala given a fresh opportunity to elect a Government of their choice, Secondly, so far as the elections due are concerned namely, in Haryana, Himachal Pradesh and West Bengal, and those which are overdue, namely, Delhi and others, it should be stated in this House very clearly as to when they propose to hold the elections. Thank you, Sir.

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SHRI K. CHATHUNNI MASTER (Kerala); Mr. Vice-Chairman, Sir, I rise to oppose the Resolution moved by +he hon. Home Minister. First of all, I agree with the views and opinions expressed by hon. friends from this side. Sir, as a consequence of the Proclamation by the President, the Kerala Assembly has been kept under suspended animation. For what? What is going on there? A naked horse-trading, as explained by Mr. Advani. A complete, naked horse-trading is going on there, which is being abetted by the Home Ministry, under the leadership of the Home Minister, especially, Mr. Makwana and especially by our hon. Mr. Stephen. The Assembly in Kerala has been kept under suspended animation only for the purpose of horse-trading. But is this a credible stand, according to our Constitution? No Sir. This is not consistent with the spirit of the Constitution and this is opposed to all the traditions and conventions of Parliamentary practice. They are using it for horse-trading, so that they can form an alternative Ministry, even if it is a minority Ministry. Our hon. Minister, Mr. Stephen, has widely quoted from Ivor Jenings, that a minority Ministry can be formed. Sir, the intention of this Duryodana Swarga, this suspended animation, is clearly for a naked horse-trading.

Therefore, Sir, first of all, I want that the Kerala Assembly should be dissolved immediately and a mid-term election should be held in Kerala. This is our first demand. Sir, the Nayanar Government has been toppled, abetted by the Home Ministry. The Home Ministry used its fertile resources, including the CBI, to topple the Government in Kerala. They tried to encourage defections from other Parties and they tried to endanger the left and democratic unity in Kerala. You are most ille**gally** and Immorally using the Home Ministry, its resources and the **CBI**.

I charge this Government that it is playing with fire. This is not good for our democratic set-up. Mr. Makwana is especially in charge of that. He came to Kerala many a time. He was one of the leaders who raised the question of the break-down of law and order in Kerala. Is there any comparison in the law and order of Kerala with the other Congressruled States? Will you say it from your heart?

AN HON. MEMBER: There is no heart.

SHRI K. CHATHUNNI MASTER: Is there any comparison? The law and order situation in Kerala, particularly during the Navanar Ministry, was thousand times better than in any other Congress-I ruled States in our country. Of course, I express my regret also, there were some political murders even when the Nayanar Ministry was in power, but this is the problem of Kerala alone. What is the position in U.P., Bihar and all other Congress-I ruled States? I ask Mr. Makwana, after the presidential rule was imposed in Kerala, what has happened there? Within seven weeks forty murders have taken place there. Out of these 40 murders 23 were political murders. Out of these 23, 18 of the victims were Marxist workers and sympathisers. The The head of one Marxist worker has been chopped off in Tengappa. Cruelty is going on there. You are only shedding crocodile tears. Within seven weeks of the President's rule 40 murders have taken place. This hue and cry has been raised under the leadership of our Home Minister, Mr. Makwana, to topple the Government. This propaganda has resulted in top-pling of the Government. The second art of toppling is the so-called suspended animation of the Assembly to purchase, to do horse-trading and to form another government under the leadership of the Congress-I. The main animosity or the main fury against the

### 225 Re. Satutory Resolution [16 DEC, 1981] issued in

Nayanar Ministry comes from the policy of that Government.

(Interruptions). I am not yielding.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, the reply is to be given by the Home Minister. I would like to point out to the hon. Member that it was Congress (S) and particularly those who were in the Cabinet, who started saying that there was no law and order. The demand was made by the youth president of the Congress(S). I can give the name of the youth president.

SHRI PATTIAM RAJAN: I am on a point of order. This is not correct. When a Member is speaking, he cannot get up. ..

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): If he is making an in-corect statement.... (*Interruptions*). Order, order please. Please sit down. I have allowed him.

SHRI YOGENDRA MAKWANA: And, Sir, this CPM leader and the former Chief Minister, Mr. Achutha Menon, has written an article in the 'Mainstream' in which he has said...

SHRI PATTIAM RAJAN: This is a political statement which he is making. This is not a fair thing.

SHRI.YOGENDRA MAKWANA: So, it is not I but it is they who started it.

SHRI HUKMDEO NARAYAN YADAV (Bihar): On a point of order.

SHRI K. CHATHUNNI MASTER: Home Minister was the first man to raise the hue and cry on the law and order problem. Then somebody in the ruling Front also did it. But he is culprit No. 1.

### (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You please sit down. I do not allow you. He is replying to it.

### relation to Kerala 226

CHATHUNNI MASTER: SHRI Κ. So we demand that you immediately dissolve the Assembly and order an in The Central terim election. Govern ment has taken animosity to the Na yanar Ministry because of the policies that that Government pursued. Take, for example, the pension for the agri cultural workers. Is there any compa rison in any other State? Then its public distribution system has been ac claimed all over India. This kind of pro-people policy that the Government pursued there is not to the liking of the Central Government. That Govern ment also pursued a policy which was especially pro-people to the weakersections of the society. We know what is going on in Bihar, Orissa, UP and other Congress I ruled States and what attacks are being made on the weaker sections. Was there any attack against the Harijans in Kerala like the ones that took place in U.P. or Bihar? So this kind of pro-people Po taken ground under that licies had you Government and have toppled that Ministry and the United Front. You feared that if such a united Front came on the national plane, what will happen to you at the Centre? Your party will be finished. So calcula tingly you toppled that Government and the United Front. Are you pre pared to have the guts to dissolve the Assembly immediately and hold in terim elections? The people of Kerala will once again teach you a lesson. The people of Kerala will once again emer ge united under the Left Democratic Front, with added strength, with added people's support and teach you а lesson once again. This is the challenge. Are you prepared to take this challenge? Please have guts, dissolve the Assembly and hold interim elections.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Thank you for having finished the speech.

SHRI SADASHIV BAGAITKAR (Maharashtra): Before I say anything,

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my good friend, trade-unionist, Mr. Ramachandran, is not here, I am so sorry that in his enthusiasm he supported the politcal black-legs, which no trade-unionist should ever do.

श्रीमन्, जो प्रस्ताव रखा गया है और जिस के बारे में बहस चल रही है असल में यह समस्या राज्य सभा में ब्राटिकल 356 की हमेशा आती रही है और उसकी रुरुग्रात 1967 के चुनाव के बाद हो गयी थी जब राज्यों में झलग-झलग दलों वी सरकारें आधीं और सहीं मायनों में हनारे संविधान का केंडरल स्ट्रक्चर कैसा हो, कैसा रहना चाहिए, उस पर झनत हैसे होगा, यह बात सामने आधी, तब से जो बाते ग्राडवाणी जीने कहीं या हमारे दूसरे मिन्नों ने कही, वे बातें शुरु हो गयी धौर बाटिकल 356 का रस्तेमाल खुलेखान राजनोत्तिक हथ्टि से होने लगा। बरना कारण नहीं है। मैं रह मंत्री कोई जी से पूछना चाहता हं कि इसमें कौन सी नैतिकता को आपने बढ़ावा दिया है। जब केरल की सरकार एक हो टिकट पर चनकर आई थी, वह ऐसें नहीं बनी E कि अलग-अलग दलों के लिउ थी चुनकर आई है और मैजारिटी पेश करने के लिए उन्होंने ऐसेम्बली पार्टी कायम की हो। यह स्थिति नहीं थी। केरन में लेफुट डेमोकेटिक फंट के टिकट पर कांग्रेस, सी० पो० एम० और दूसरे लोग जनकर आये हैंतो क्या लोक तंत्र का यह तकाजा नहीं है कि जब मैन्डेट लोगों ने कामन आदमी को दिया है, लेफट डेमोकेटिक फंट को दिया है तो इसमें कौन सी राजनीतिक नैतिकता है कि झापने यह बहाना किया कि मेजारिटो नहीं है, इसलिए ऐसेम्बली ऐनिग्रेगन में रहेगी झौर दुवारा चुनाव

नहीं होगा ? अगर आपके मन में राज-नीतिक ईमानदारी थी तो तकाजा यह या कि आप दुवारा चुनाव कराते । लेकिन यह उसके लिए तैयार नहीं और इसका कारण यह है कि जो घटनायें केरल में हुई हैं, इनकी लग्वी पृथ्ठभूमि है और आप लोगों को जो मंशा है कि आप देश के बहुत सारे राज्यों में आप आघिपत्य जमाये हुए हैं, इससे आपको सन्तोष नहीं है और आप को ऐसा लग रहा है कि देश के हर राज्य में ग्रापका आधिपत्य होना चाहिए ।

श्री पी० एन० सुकुल : ग्राप नहीं चाहते हैं क्या ऐसा ? सब चाहते हैं ?

श्वी सदाशिव बागाईतकर : दल के ग्राधिपत्य की बात नहीं है। दल के ग्राधि-पत्य से ग्राप खातदान के ग्राधिपत्य को तरफ जाते हैं, ग्राप ग्रागे बढ़ गये हैं। इसीलिए मैं ग्राज ग्रापको ग्रागाह कर रहा हूं कि जो भाषण परसों प्रधान मंत्री जी ने गान्तिनिकेतन में दिया ग्रोर प्रधान मंत्री जी ने वहां जाकर यह बयान किया कि बंगाल में ला एण्ड ग्रार्ड र की स्थिति खतरनाक बन चुकी है...

भी पी॰ एन॰ सुकुल : सही वात है। E VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Sukul, please. I have to get the Bill passed.

श्री सदाशिव बागाईतकर : सही आपको पता है, सच्चाई दूसरो है। झमी-अभी बतायां गया कि राष्ट्रपति शासन के दो महीने के अन्दर 40 लोगों का करल केरल में हो गया है। तो यह कहा जाता है कि राष्ट्रपति शासन आये और आपका शासन आये तो ला एण्ड आर्डर की स्थिति सुघर जाती है, यह आप जरा दबी हई आवाज में बोलिए । अगपको जो करना है वह तो राज-नोतिक फैसला आपका है। लेकिन दुर्भा-ख हम लेगों का यह है कि जब संविधान बनाने वालों ने तंविधान बनाया तो दुर्भाख-बना यह नहीं सोचा था कि आगे चलकर जो राज्यपाल आयेंगे, जो राजनीतिक केता आयेंगे, यह, इस किस्म के होंगे कि जिन मूल्यों पर, जिल व्यवस्था पर, जिस राजनीतिक नैतिकता व आवरण पर उनका विश्वास था, उससे विपरोक्ष दिला में ज'ने वाले लोग आयेंगे ।... (ब्यक्षयान)

उ । स*नाव र त* (डा० रकोक जकारिया)ः गथर्नर तो आपके हो बनाये हुए है । (व्यथवान)

SHRI SYED SIBTE RAZI: Point of order. I would like to remind my colleague that in June, 1977 with a stroke of pen nine elected Assemblies were dissolved. I think he has forgotten it. I would like to remind him about it. (Interruptions) He talked of morality and so I had to get up.

THE VICE-CHAIRMAN (DR. RAEIQ ZAKARIA); You should have reminded Mr. Advani. He was a part of that Government.

श्री सदाशिद बागाईतकर : श्रीमत, इतका अस्टिफि केनन इसमें आपका निल गया । आडवाणों जो ने उल्ले ब किया था कि संविधान में जो आर्टिकल 356 रखा गया था तब यह उग्गोद नहीं को गई थो कि इसका उपयोग इस तरह ते राजनीतिक दलनत स्वार्थ के लिये किया जाएगा । इसलिये मैं कहना चाहता हूं कि मंबिधान बनाने वाले जो हमारे लोग थे, नेना लोग थे, उन्होंने कभी यह नहीं सोचा था कि इनता विपरोत दिशा में जाने वाला कोई राजनीतिक दल देश में बनेगा, सत्ता पर रहेगा. केन्द्र में आएगा और इन सब धाराओं का विपरोत दृष्टि से अर्थ लगाकर इस्तेमाल करेगा। यह समस्या शुरू हुई 67 में । पहली बार यह समस्या खड़ी हुई जब केन्द्र में किसी दल का शासन था ग्रीर 7 या 8 राज्यों में किसी ग्रीर दल का शासन था।

एक माननीथ सबस्य : डिफेक्शन से पैदा हथा।

श्री सदाशिय बागाईतकर . संविधान का जो फैडरल, संबोध ढांचा है उस संघीय ढांच की परीक्षा इन्हीं स्थितियों में हो सकती है। संविद्यान का कोई यह ग्रथं लगाये कि चंकि के- में बहमत है वही बहमत सब जगह अगर नहीं होता है तो संविधान के विपरीत है तो यह शेक नहीं है। यह किया जा रहा है। माधवन साहब ने बताया था कि केरल में यह किया जा रहा है इसलिय वहां की सरकार बर्बास्त को गई। यह कहा जा रहा है कि वहां छेसी कोई सरकार नहीं रह सकती जिसका नजरिया, केन, भेजो सरकार है, उसके भजरिय से ग्रजग हो । ऐसी सरकार का रखना लोगों के 🖬 में नहीं है। यह जो खुला प्रचार केरल े किया जा रहा है इस तरफ आपका व्यान खींचना चाहता हूं। इसका यह मतलब होता है कि ग्राज के शासक दल ने, आज की रूलिंग पार्टी ने, कांग्रेस (आई) ने यह कहा है कि हमारी सरकार केन्द्र में है इसलिय हर किसी राज्य में हमारे ही लोगों का शासन रहेगा ग्रीर किसी को शासन में रहने का ग्रधिकार नहीं है . यह है विपरीत दुष्टि । छाछिपत्य की मैने बात कहो है। ग्राधिपत्य को जो कल्पना है झब उसका दायरा बढ़ते-बढ़ते ऐसा बढ़ रहा है कि ग्राज को रूलिंग पार्टी भी नाम के वास्ते रह गई है। ग्रापकी कोई डिस्ट्रिक्ट कांग्रेस कमेटा नहीं है। मकवाणा साहव आपको पुराना इतिहास याद होगा ।

*THE* VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You address me, Mr. Bagaitkar.

श्वी सदाधित वागाईतनर : हम इतको पुराना इतिहास याद दिला रहे हैं। (व्यवधान) ग्राव लोगों की जो पुरानी संस्थाएं थीं वे लोक-

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## [श्रो सदाशित बागाईतकर]

तंत्र को बनाए रखने में मदद कर सकती खीं। आप हो पुरानो जो भो डिस्ट्रिक्ट कांग्रेन कमेटो, मांव में कांग्रेन कमेटो ने लेकर झाल इंडिया कांग्रेस कमेटो ग्रोर पालियामेंटरो वोई तक जो संस्थाएं थो वे लोकतंत्र की नोति को, लोकतंत्र के माहील को, लोकतंत्र के अधिकार को सुरक्षित करने में मदद कर सकतो थीं। बया ग्राप कह सकते हैं कि जुब किसी दल के अंदर लोकतंत्र मर जाए तब वह दल देश में कोकतंत्र कायम रख सकेगा ? (ध्यववान) बह कभो नहीं हो सकता । जोकतंत तभो वनपेगा, तभी मजबूत होगा जब लोकतंत्र में काम करने वाले दलों के ग्रंदर लोकतंत्र को चाठ रहे, लोकतंत्र को कार्यपद्धति रहे। आपके स्टोफन साहब ने वहां जॉकर कुछ उल्लेब किया है। बह कोन हैं ? उनका उल्लेख करने का क्या मतलब है ? उन्होंने केरल में यह फर्माया है

have brought red 1 а for defectors. carpet लोकतंत्र में जो अपकी ग्रास्था है उसकों यह सब्त है। (ख्यववान) आपके कैबिनेट के मंत्रो, कुछ नेता जा स्व। दल-बदल रहे हैं, वह कह रहे हैं कि पार्टी टटेगो स्रीर पार्टी से जो ग्रलग होकर हमारे पास श्रावेंगे उनका स्वागत करने के लिये हस खडे हैं। श्रोमन, आपने राज्यवालां को नियुक्त किया । ये राज्यवाल किसके लिये काम कर रहे हैं ? क्या वे प्रेजोडेंट के नुमाइन्दे हैं ? क्या वे प्रधानमंत्री के नमाइन्दे हैं ? राज्य गलां का जो नि\_क्ति को जा रही है, में पूछना चाहता हं वे राज्यपाल किस के कातनिधि ह भा करते हैं ? (व्यवधान) संविधान में जो रखा गया है राज्यपालों को वह किस 5.00 के लिंब रखा गया है ? राज्यपालों को राज्यों p.m. में इपलिए नहीं रखा गया है कि वे अवान मंदी के एतेन्ट के रूप में जासवी का काम करें। राज्यों में राज्यपात्रों को नियुक्ति इसलिए को गई है कि वे इंडिवेंडेन्ट रह कर एक आध-जेक्टिव तरोके से स्थिति का अवलोकन झौर मुल्यांका करें। ऐसी हालत में यह सवाल

पैदा होता है कि यह सारा क्राइसेस क्यों पैदा हम्रा है ? ग्रगर शासक दल के मन में लोकतंत्री / म्ल्यों के प्रति ग्रास्था है तो मं उसका समर्थन करता हं। लेकिन ऐसा लगता है कि लोकतंत्री मल्पों के प्रति अ।पके मन में कोई आस्वा नहीं है। अगर आप में हिम्मत है तो आप केरल में चनाव क्यों नहीं कराते हैं ? अल्पने जिस तरीके से नयनार की मिनिस्ट्री का अन्त किया है और वहां पर राष्ट्रपति का भासन लाग किया है उससे लोगों के रन में एक शक रेदा होता है। हमारा यह दावा है कि केरल में ग्राप जब भी चुनावों पर ाएंगे, आपको सकलता नहीं मिलने वाली है। चाहें ग्राप केरल भें ब्राज चुनाव करायें या छः महोने बाद नाव कर.ये, केरल के लोग आपका समर्थन करने वाले नहीं हैं। ग्रगर ग्राप चार महीने बाद केरल में चुनाव कराते हैं और आपको मेजोरिटो नहीं मिलती है या आपके ग्रनी जितने सदस्य वहां पर हैं वे भी घट जाते हैं तो क्या यह सदन ग्रीर इस देश की जनता ग्रापका जवाब-तलब कर सकेगी ग्रीर जो काम ग्रापने किये हैं, क्या देश की जनता उनको करा नहीं देगी ? इसलिए आज आप जिन अधिकारों को लेकर यहां पर वैठे हुए हैं, क्या आप उनको छोड़ देंगे ? इसलिए शासक दल को इस बात पर विचार करना चाहिए कि जो सही रास्ता है ग्रीर जो संविधान का राम्ता है उस पर उसको चलना चाहिए। ग्र ी स्थिति यह है कि शासक दल की यह नोति है कि जो दूसरे दनों के भत्रिपंडन है उनके साथ वह विपरीत नीति का पालन करती है। किसी भी राज्य में किसी भो सरकार को जब तक जनता का समर्थन प्राप्त है तब तक उसको अधिकार में रहने का हक हासिल है । इसी संदर्भ में आपको सेन्ट्रल ग्रीर स्टेट के रिलेगन पर विचार करना चाहिए । मैं चाहता हं कि ग्रापने केरल में सबसे बड़ा जो घुणित काम किया है उनको ग्राप समाप्त करिये ।

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आपको चाहिए था कि जब तक आप करते कत्तन्तरणन राज्यनाल के नाय गवनमन्ट को तब तक नवनार की को रहने देते । ग्रापने उनकी संस्कार हटा दिया । बाद में आप सारा कंसलटेशन कारते गहे । नजनार वाज दी इलेक्टेड एसेम्बली लीडर ग्राफ दी स्टेट उत्तको ग्रापने इटा दिया । राज्यपाल को ग्रापने ग्रंपनी पार्टी का राज्य स्थापित करने के लिए एक हथकंडे के रूप में स्तेमाल किया है । आज वहां 4. डिफेक्जन कराने जा रहे हैं 1 ग्राप लेकिन में यह कहना चाहता हं कि इस डिफेक्शन से भी आपको सफलता मिलने वाली नहीं है । राज्य में ऐसेम्बली में जो मेम्बर्स हैं उनमें से सिर्फ 69 ही ग्रापके साथ रहने याले हैं । उनकी संख्या ग्रापकी इच्छा के मताविक नहीं होने वाली है । इत्तलिए मैं साफ तौर पर कहना चाहता हूं कि एल० डी० एफ० के पास उतने मेम्बर नहीं होने येले हैं जितने ग्राप चाहते हैं। यह मैं इसलिये कह रहा हूं कि 1954 में पट्टनथान पिल्ले ने 11 लोगों की मेजोस्टिी पर माइनारिटी की गवर्नमेन्ट चलाई है । जिनके पास 69 सदस्य हैं वे आपसे ज्यादा सक्षम कम से कम हैं । जिनके पास 49-39 है उनसे ज्यादा 69 व.लों को मौका मिलना चाहिए, इस लाजिक को ग्राप अमान्य कर रहे हैं। इसलिये में श्रीमन, इसका विरोध कर रहा Su बयोंकि जात्तनदल, कांग्रेस (ग्राई) के ग्राधिपत्व की तन्फ बढते हुए कदम झाखिरकार देश के लोकतंत्र को मिटा देंगे ग्रीर इतना ही नहीं दल भी आपका नहीं रहेगा ग्रौर एक खानदान के हथ में अग्राप देश को फंसा देंगे । इसलिये उत्तका विरोध करने के लिये में इसका विरोध कर रहा हूं । इतनी बात कहकर में अपनी बात सनाप्त करता हूं।

SHRI *M.* KALYANASUNDARAM (Tamil Nadu): Sir, I rise to oppose the motion moved by the honourable Home Minister and I have no other *go* but to support the motion moved by my friend on this side, because thai is the way in which we can give our amendment. That is the reason why I have also signed it.. The fact that Mr. Nayanar tendered his resignation the moment some of the constituent par-ties left the Front shows that we Com-munists want to function this democratic system as conceived by our Constitution ...

SHRI RAMANAND YADAV (Bihar): Which system? With your ulterior mo-tives .....

SHRI M. KALYANASUNDARAM: Democratic system. Democracy for the people, our democracy is for the people, not democracy for the exploiters.

The point is we have to take strong objection to keeping the Assembly in the so-called animated suspension—a new term conceived only recently. That was forcefully explained by my honourable friend, Mr. L. K. Advani I do not want to repeat ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Not recently. Mr. Advani traced the whole history.

SHRI M. KALYANASUNDARAML-He has very emphatically put it, how it has been used as a contrivance. Now, the President of India should suo *motu*—I think Mr. Advani and others will join with me on this point-refer this matter to the Supreme Court and get its legal opinion as to whether such a thing was allowed under our Constitution. I leave it at that. Now what can possibly be done?. Mr. Makwana protests when we say that his skilful hand has been there behind it. It is a process. Con-gress-I Government here does not

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[Shri M. Kalyanasundaram]

want any other party to rule in any State. That seems to be their stand— whether it is run by the Janata Party or the congress Party. It is against our Constitution, against the objective of Indian Union ...

SHRI RAMANAND YADAV: What about Tripura and West Bengal?

SHRI M. KALYANASUNDARAM: You cannot do it. My dear friend Yadav, please wait ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kalyanasundaram, you pleased confine yourself to your speech.

SHRI M. KALYANASUNDARAM: Let them learn at least from Tamil Nadu. What happened there? In Tamil Nadu also the same thing happened. That Ministry was dismissed. In the Parliamentary elections the party was defeated. But in the Assembly again the Anna-DMK Ministry, with the support of all our parties, came to power. So, in Kerala also the same thing will happen, a stronger left and democratic front will emerge there and come to power. Therefore, don't play with it. At least have respect for the Constitution, at least have concern for Indian unity. Under the Constitution ours is a federal structure (Interruptions). Do not interrupt me. When you get a chance, you can speak.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Why do you interrupt the speaker?

SHRI M. KALYANASUNDARAM: The time is coming when my friend, Mr. Gopalsamy, will also repent for what he is doing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Do not get discribed. Your trend of thinking gets unnecessarily discribed.

SHRI M. KALYANASUNDARAM: I thank you for the advice.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You ignore the interruption.

SHRI M. KALYANASUNDARAM; We believe in unity in diversity. Do not interfere with Governments of the States run by different parties. That principle should be adhered to. We are being asked; Are we responsible for the resignation of the Ministry?, He asked like that. I do not say that you were responsible. But what was the attitude right from the date when the Left Democratic Government came to power? It was one of confrontation. The tallest leader of Kerala-not now-did not get even a seat there and for that he wants to take vengeance against the people of Kerala. I appeal to people like Mr. Stephen- Mr. Makwana may not be interested in Kerala ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): But he will be happy to know that you have called him the tallest leader of Kerala.

SHRI M. KALYANASUNDARAM: Physically.

SHRI LAL K. ADVANI: That statement is being questioned from the Chair.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am not questioning. I am questioning because it comes from that side.

SHRI M. KALYANASUNDARAM: I have qualified it. He wants to take vengeance against people of Kerala.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am not on that. That is your opinion.

SHRI M. KALYANASUNDARAM: It is not possible for the Congress(I), however much they try, to impose a minority Ministry on Kerala people, with all their skill in horse trading. It is a pity that a section of the Congress (S) got annoyed with their senior partner for some reason or other and left the United Front. ..

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AN HON. MEMBER; What about the political murders there?

SHRI M. KALYANASUNDARAM: It is happening in other places also.

SHRI SYED SHAHABUDDIN: Not more than in Bihar at any rate.

SHRI K. K. MADHAVAN: You see today's Indian Express editorial under the heading; "In Mishra's Bihar.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Mr. Madhavan, please do not interrupt. I am sorry I will have to ask you to finish your speech, If you are disturbed by these interruptions.

SHRI M. KALYANASUNDARAM: But you must protect me from these interruptions.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am protecting you by requesting you not to react to the interruptions.

SHRI M. KALYANASUNDARAM: All I can say is that I will not reply to interruptions. But I cannot speak when they are speaking.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): There I will come to your protection.

SHRI SYED SIBTE RAZI: If he reacts he will be a reactionary.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Ignore it. Hereafter, no interruption made without my consent, will be recorded. Please go ahead.

SHRI M. KALYANASUNDARAM: I was saving that anger should be avoided in politics. To spite their faces, they are cutting their noses. Some of the people who left the Left Democratic Front in Kerala will soon repent their action. I leave it at that. But it is impossible to foist a minority Government there. If the Home Minister had brought forward a Motion for dissolving the Assembly

or if the Notification contained a clause dissolving the Asembly also, we would have supported it. It is because that was our demand. Both the CPI and the CPM, which have a membership of 52 in that House, have demanded the dissolution of the As-sembly. Although Mr. Nayanar did not send a letter alongwith his resignation for the dissolution, immediatery thereafter, the very next day, both the Communist Parties have demanded the dissolution of the Assembly there. So, if it had been done, there would have been no difficulty. That would have been in the best interest of Ke-rala. Whether this Front comes or that Front comes is not the point now. Even for the Cong. (s)-led group, led by my friend, Mr. Anthony, it would have been better and it would have been better for Mr. Anthony. We have always held him in high esteem tor his integrity. But, unfortunately, he has taken this extreme step and under what pressure, I do not know.

SHRI K. K. MADHAVAN: He has walked into the parlour of reaction.

SHRI М. KALYANASUNDARAM: Perhaps.

(Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now you are reacting. Don't react.

SHRI M. KALYANASUNDARAM: All right. Sir, this is an extreme step and for this extreme step, he will regret. It is not in his interest and it is not the interest of his party and it is not in the interest of the State of Kerala. Sir, the Kerala people have a glorious tradition and it is a State of which all of us should be proud. It cannot move to the right at all, whatever may happen. No Government, which does not get the sup-port of the left parties in Kerala, can last even for three months, even if it comes to power. That is the position there and that is the people of Kerala. So, don't try all these things and thus bring disgrace to our Constitution. So, Sir, I appeal to the Gover-

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[Shri M. Kalyanasundaram] nor to dissolve the Assembly immediately. Even if you succeed in producing a majority—they are trying nearly for the past two months—it will not last. They have been trying for this for the last two months and they could get only 61 whereas this combination, our combination, although we do not have a majority, has 67.

### SHRI PATTIAM RAJAN: It is 69.

SHRI M. KALYANASUNDARAM: We have a strength of 69 and yet we have not said that we would form the Government there. We have not said that. The CPM and the CPI could have said that they would form the Ministry there. We are 69. Why not then? But we did not say that because we did not want to do that. We wanted only the dissolution of the Assembly and the holding of the elections immediately, within the next three months. That is our demand. Because the Government is refusing that, because the Government is resorting to this kind of intrigues, political intrigues, we are opposing the Resolution moved by the Home Minister. Let the Home Minister reply and then we will tell you about our further course of action.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the last speaker is Mr. Kulkarni. Yes, Mr. Kulkarni. Please be very brief

SHRI ARVIND GANESH KULKARNI: Mr. Vice-Chairman, Sir, I stand here to oppose the Resolution moved by the Home Minister. In this connection, Sir, I have to place before the Home Minister . ..

SHRI V. GOPALSAMY: Sir, the lady Members are laughing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Gopalsamy, Please do not interrupt. We are already late and unnecessarily you delay the pro-ceedings.

SHRI ARVIND GANESH KULKARNI: Sir, I have not yet spoken a word even.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That is all right. Do not react to interruptions.

SHRI ARVIND GANESH KULKARNI: It seems that the whole House loves me. I will take it that way only, Sir. Now, Sir, let me make out a case for opposing the Resolution moved by the Home Minister.

Sir, at the outset, I would like to say that the Home Ministry is itself, what you call, the ninth or tenth wonder of the world. Its outfit is the tenth wonder of the world. (Interruptions). Here is the Home Minister. (*Interruptions*). I cannot listen to you properly. If you want me to react, I will put on the earphones.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Don't do that.

SHRI ARVIND GANESH KULKARNI: I will use them. Otherwise, I cannot listen to what they are saying.

SHRI V. GOPALSAMY: They are simply laughing.

SHRI ARVIND GANESH KULKARNI: I do not mind that. Ladies are my good friends and I will take care of them.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I do not understand what objection you can have. When you described the Home Ministry as the tenth wonder of this world, you meant it as a humorous remark only and so they are laughing.

### (Interruptions)

SHRI ARVIND GANESH KULKARNI: Yes, What is wrong with

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that? (Interruptions). I think the Vice-Chairman also agrees that it is the tenth wonder of this world. (Interruptions) But, Sir, you also liked it. (Interruptions) The point is, you are also laughing. (Interruptions). It is the tenth wonder of the world, in the sense that personally I have great respect for my friend, Mr. Zail Singh, and I really like him, he is a very good man, but the way in which he is running the Home Ministry is the 10th wonder of the world. As I said, he creates more problems than he can solve. Second, Sir, his lieutenant, Mr. Makwana, is another good friend of mine-a young man. Sir, he is creating problems for all the other States, including his own State. (Interruptions) But the strategy adopted by him he has taken to other States. In his own State, his wife and other MLAs join together and create probfor him—Thakurs or lems Rajputs (Interruptions) Madam, what are you talking? You come here and sit here so that I will give you all the replies, (Interruptions).

# THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kulkarni, please.... (Interruptions).

SHRI ARVIND GANESH KULKARNI: At the outset, Sir, Mr. Makwana created problems by going and visiting Kerala and saying that the law and order problem is the greatest menace in Kerala. Sir, I would also quote from the 'Sunday'. But you have no time for me. Here it is Bihar. Just see your Chief Minister eating some 'laddus' or something like that and...

## एक माननीय सदस्यः हलुग्रा । श्री ग्रारधिन्द गर्णेश कुलकर्णीः वह हलग्रा बोलो,लड्डू बोलो,कुछ भी बोलो ।

Anything. (Interruptions) Some thing he is eating which is sweet. He is not eating poison which he should have eaten. (Interruptions) Here the picture and the information given has been really summarised by Mr. Prem Shankar Jha. He says: "The Congress..,."

It means the ruling Congress, not our Congress.

"The Congress ... is seeking the help of dacoits and criminals in Uttar Pradesh, Bihar and Madhya Pradesh."

This is the certificate given by. ..

### AN HON. MEMBER: What is it?

SHRI ARVIND GANESH KULKARNI: This is 'Times of India' dated 7th December. Sir, this is how the Home Ministry is working. That is why, Sir, I made this comment for consideration.

Then, Sir, I now come to a serious part, and it is an appeal to all my friends on that side. Somebody said here that the Janata Government also has dissolved various State Governments. Sir, it was not the Congress which I belong to. Sir, on that occasion we criticized the attitude of the Central Government to dissolve the Assemblies for their own partisan purposes. I think, a person like Mr. Morarji Desai, who preaches morality in and out of season, has had no reason to dissolve the Governments at that time being run by the Congress Party. (Interruptions) Whatever it is, he has had no reason at all. what morality is he going to talk when he himself has succumbed in this connection. Sir, I am not pleading for that type of political morality. No political party adopt such morality. Mr. Advani has given us a really very important information. I think I also as a Congressman share some responsibility, because I was in the United Congress at that time. It seems now, very lately the use of article 356 or whatever it is, has been more misused than properly used. What is the sum total of this? The sum total of this is that the credibility of the political system is in doubt, the credibility of the political parties is in doubt, whether it is the ruling Congress party or any other political party. Do we desire in this country that our government should go on and let the country go to dogs and our posterity, our children, will

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take from us and they will have to apply their shoulders to the development and growth of this country? This country has such potential of development and such potential of technical knowledge, that it can have a place of pride in the comity of the world. I do think that the ruling Congress Party and the other parties would apply their minds and decide whether the time has not come to act serciously and create an atmosphere of credibility in the people. Otherwise, the entire democratic structure will collapse. I am not one of those who allege that Mrs. Indira Gandhi is interested in authoritarianism. she is the daughter of Pandit Jawaharlal Nehru and I do believe that she has faith in the democratic set-up. In administration sometimes some hard decisions and actions have to be taken. The point is that the credibility of the system is in doubt. That is why I also mention the point raised by Mr. Advani and other friends about using the political machinery, dacoits, goondas, unsocial elements, anti-secial elemments, smugglers and all those who look for political benefits. This will lead us to dooms-day whereby the count will be completely lost to all the values which we have inherited and which Mahatama Gandhi and Pandit Nehru have given to us. (Time Bell sings) I require at least 10 minutes. For heaven's sake, please.

# VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): All right.

SHRI ARVIND GANESH KUL-KARNI: Let me make my point. This is a serious discussion. Another point about which I want to talk is defec tions. I am really embarrassed to talk about defections. What can I talk of defections when 30 per cent of the membership of that party now in Rajva Sabha belongs to the defectors? I can understand those Members who have come on Congress(I) ticket. I have no quarrel with them. Let them have their ideology. But they have induced

Members from various parties and the biggest contribution has been made by my party. I am aware of that. This Is a party of defectors and what type of morality or political credibility it will have.

अभिती उर्षामल्होत्र। (हिमाचल प्रदेश): आप ग्रांड एलाएंस की बात कर रहे हैं या हमारी पार्टी की कर रहे हैं?

SHRI ARVIND GANESH KUL-KARNI: Madam, what you have to do with that grand alliance? You will be just like a joker there. You have no place in that.

SHRIMATI USHA MALHOTRA: We do not want a grand alliance. We have enough Members and we are in majority.

SHRI ARVIND GANESH KUL-KARNI: Madam, my party does not require sycophants.

SHRIMATI USHA MALHOTRA: You are talking about the Government at the Centre. We are talking about the States.

SHRI RAMANAND YADAV: Point of order.

उपसमाध्यक्ष जी, ग्रभी कुलंकर्णी साहब जो बहुत सीजन्ड पालियामेंट मेम्बर हैं, संदेख के माने-जाने सदस्य हैं, संदेवीय शब्दों के जानकार आदमी हैं उन्होंने एक सम्प्रान्त महिला ददस्या के लिए जो इस हाउस में उन की कुलींग हैं 'जोकर' शब्द का प्रयोग किया है जो अन्पालियामेंटी है ।

SHRIMATI USHA MALHOTRA: Take back your words.

SHRI NARASINGHA PRASAD NANDA: Sir, Mr. Yadav's objection is that it has been used against a wrong person and it should have been used against the right person.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Yadav, I would like to go through the proceedings and see if it is unparliamentary or not. But I do not know exactly. Mr. Kulkarni speaks in half sentences very often. So, whether it was for the Party or for

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the Lady Member, I will have to go through the proceedings. But, may I request Mr. Kulkarni to leave the subject and go to the other subject now?

(Interruptions) SHRIMATI

USHA MALHOTRA: You have no right to say that.

SHRI RAMANAND YADAV: It is hitting below the belt.

## (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will go through the proceedings.

श्री लाडली मोहन निगम (मध्य प्रदेश): राम नन्द जी ने कहा है कि "जोकर" शब्द संसदीय है या नहीं । केवल यही आब्जेक्शन उन्होंने किया है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Mr. Nigam, please sit down. I will request Mr. Kulkarni to show a little more chivalry towards lady Members.

SHRI NARASINGHA PRASAD NANDA: Sir, I fully agree with you that ...

SHRI ARVIND GANESH KULKARNI: Sir, I want to. . . . . (Interruptions) sir, in fact, I have always been chivalrous. I always use good words for all my friends, whether on this side or on that side. Sir, I never said and I never meant what you call any disrespect for anybody. But, Sir, these are the parliamentary repartees. Sir, here is a book of the Secretariat about what is unparliamentary. Whatever I used is not unparliamentary.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will go through the proceedings.

SHRI ARVIND GANESH KULKARNI: 'Joker' is of a party as such; it is not an individual. That is what I wanted to say.

SHRIMATI MONIKA DAS (Karnataka): Sir, I am on a point of order. What he said was unparlia mentary.

SHRIMATI USHA MALHOTRA: What does he mean?

"कि म्रापकी पार्टी ने जोकर जैसा व्यवहार किया।"

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Never mind. Mrs. Malhotra, as far as I remember, Mr. Kulkarni said that in the Grand Alliance, you will be a joker. This is what Mr. Kulkarni has said. That I would like to go through, as I said, whether it is unparliamentary or not. I request Mr. Kulkarni to show a little more chivalry towards lady Members. (Interruptions) Please sit down. I think, for any of us, to describe our sisters sitting on any side of the House as jokers is not in good taste. Whether it is unparliamentary or not, I do not know. Whether it has to be expunged or not, I do not know. But certainly we can avoid such expressions.

SHRIMATI MONIKA DAS: Sir, I am on a point of order.

### (Interruptions)

SHRI ARVIND GANESH KULKARNI: Sir, it is very kind of you to say that. I was on the contrary giving, what you call, a compliment to my hon. friend, the lady Member, that she will look as a joker because the Grand Alliance might be of jokers also, and if you want to come into that, it is your choice, Madam. So, Sir, I never said that. That was never my wish.

SHRIMATI MONIKA DAS: Some time back he was calling her 'Mataji'. Now, he is telling joker. What is this?

### (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kulkarni, you have invited this. Please go to the other subject.

### (Interruptions)

SHRIMATI USHA MALHOTRA: Sir, I will not allow him to proceed. He will have to take it back. (Inter ruptions)

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[Shrimati Ushs Malhotra] This is the level of your dehate. I am shocked. (*Interruptions*). Sir, I am on a point of order. I will not allow him.

श्री जे॰ के॰ जैन (मध्य प्रदेश): श्रीमन, मेरा प्याइंट आफ आईर है। मेरा आपने निवेदन यह है कि जरा आप प्रोसीडिंग्स देख लीजिए यदि कोई ऐसी घटिया बात इन्होंने कही है जो कि ये हनेगा कहते रहते हैं ग्रीर ये अदी हो गये हैं, ग्रमी 8-10 रोज पहले की बात है, इन्हीं के माननीय सदस्य पील मोदी, जो सौभाग्य से यहां नहीं **ð**, ने ऐसे मब्द कहे थे सौर उन्होंने माफी मांगी थी। इनको महिलाओं का सम्मान करना ही चाहिए । इसलिए ग्राथ इनको कहिये कि क्षमायाचना करें और क्षमा-याचना करने के साथ साथ प्रोसीडिंग्स से इनके जब्दों को निकाल दें।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will go through the proceedings. Now, Mr. Kulkarni, please start.

SHRI J. K. JAIN: Sir, please go through the proceedings first. We all would like to know your decision.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Jain, I have said that I will go through the proceedings. I have already asked for the proceedings. (*Interruptions*). **But**, in the mean time don't you want the House to proceed? Let Mr. Kulkarni proceed.

SHRI J. K. JAIN: Ask him what did he say? Sir, my humble submission is that you may kindly go through the proceedings.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Jain, it is not a question of asking Mr. Kulkarni what he said. It is a question of going through the proceedings. We will have to see the record. As soon as the record comes before me, I will go through it. Mr. Kulkarni may say that he did not say it. Let us see the record. SHRI J. K. JAIN: Then it will be possible only tomorrow.

• THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no, I will decide it now. Yes, Mr. Kulkarni.

SHRI ARVIND GANESH KUL-KARNI: Sir, I take objection to what my colleague, Mr. Jain has said. He has said that I am in the habit of speaking like this. Sir, I may point out that I have not got that habit. I am always chivalrous and I have got the highest respect for all those Members sitting there. We may have a difference of opinion...

SHRI J. K. JAIN: You go on abusing and accusing, that is not chivalry. You go on abusing and accusing anybody and everybody, that is not chivalry.

### (Interuptions)

SHRI **ARVIND GANESH** KUL-KARNI: Sir, what I was discussing was the credibility of the political systems for which all the parties, including the ruling party, and all the Members had to be very careful in nursing this democracy for which the credibility of the political parties is verv much necessary. In that connection, Sir, I would again object to the Proclamation and sav that this animated of the Assembly is nothing suspension else but a device to kill political parties and entire defectors in the ruling party. That is why I do request the Government that such play and such use of strong arm methods in encouraging defection in political parties is a very nefarious act and will ultimately kill democracy and the political system in our country.

As regards my party's attitude, Mr. Madhavan has rightly elaborated it. But I would request Mr. Antony, who holds the highest respect in our party, that he may take proper care and separate chaff from the grain and does not play in the hands of the ruling party because the ruling party has got the habit of finishing the political parties and personalities whoever have joined them afterwards. But all those who have joined, will face it one day or the other.

Sir, I now want to make the last two points. Sir, here is an article again in the Times of India. I want to quote but not the whole quotation. Here, Sir, they say: Why the defections, particularly of M.Ps. and M.L.As.? Here is the quotation. Members here will agree that Times of India is a very responsible paper and they will at least think one hundred times before criticising the M.L.As. and M.Ps. I need not go through it. It is a problem not related to what they say. Actually, the loyalty which has been assured to the ruling party from the MLAs. and the MPs. etc. is due to distribution of favours. And, Sir, they are playing the same game in Kerala. I may allege that the ruling Congress is playing the same game in Kerala of distributing favours to gain the allegiance of the MLAs. who are going to sustain the Government run by the ruling party. What is there if you had dissolved the Assembly? I do not find anything what comes in the way of your dissolution. If you think that your rule is not only democratic, but constructive and developmental, why are you afraid of having elections in Kerala?

I don't mention here the law and order situation. What happened in Deholi? They talk of Janata rule and what happened in Belchi and on the Harijans. Now what happened in Deholi? What is happening in Delhi? And the Home Minister is sitting here. You take out any page of the newspaper everyday. I do not want to mention each and every newspaper here. What is the law and order position today? What is happening to ladies, to children? What is the position with regard to dacoits, and other gangs? So, I think this is another attempt on the part of the Government and if they order for elections in Kerala, at least, we can appreciate that the democratic traditions laid down by our predecessors are upheld.

We are left-of-the-centre, we claim we are socialists. We may differ on certain points with Marxists but that does not mean that Marxists are anti-national. We may differ on some points with the BJP, but I never claim that the BJP are an anti-national party. We also differ with you on certain matters. We may be a small party, I do not boast that my party is a big party but I do claim that my party has got some moral, some credibility, some motivation for the highest standards in public life and in political life of the country. In this connection . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Please conclude, you have taken 25 minutes.

SHRI ARVIND GANESH KUL-KARNI: Total 25 minutes, out of which 15 minutes were taken by my friends on that side and Poor Kul-karni got only 10 minutes. I will just finish.

So, I would request the Home Minister to once for all make up your mind whether it is in regard to Kerala or Assam. But the acid test will now come in Assam. If you allow a Government in Kerala, here is an opposition party-all the opposition parties are unitedin Assam claiming near majority but they are not allowed because that does not suit you because you have got a different prescription for Assam. You have got a different motivation there. I am not against any minority Government or any minority class but their prescription is to woo a certain class of people. In Kerala you have got a different prescription because you want to break Congress (S). This type of opportunism, this type of attitude will harm democracy and it will be bad for the country that under Shrimati Indira Gandhi's leadership, the country was not allowed to cherish and nourish the

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democratic practices laid down by Pandit Nehru and Mahatma Gandhi.

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, Sir, I listened carefully to the Home Minister's statement moving the Statutory Resolution for the approval of the President's Proclamation. I sought, in vain, he was speaking after me—that he would rebut the points I had made. He did not. Indeed, the only point he made was that the Proclamation should be approved because the Constitutional deadline of two months is about to be over. As you know, this started on the 21st October and we are very close to 21st December. But I do not suppose, this is an adequate reason for the House to approve this Proclamation.

Sir, two issues, two very concrete issues, have crystallized in the course of this debate. The first issue is, what was the time interval between the submission of resignation by the Nayanar Government and the advice, tendering of the advice, by the Governor to the President? Does the Constitution presuppose some application of mind some effort, on the part of the Governor?,; to satisfy himself or herself? I am yet to know from anyone whether any such effort was made, whether there was any application of mind? Relevant also is the time interval between the tendering of the advice by the Governor and the Proclamation by the President. Again, was there an application of mind? Was everything set, a stage was set, for the take-over? Nobody has yet defended the action of the Central Government this action which was taken in haste. '

The second point which has crystallized during this debate is, the question of suspended animation of the Assembly. Why did the Government choose not to dissolve the Assembly, but rather to keep it under suspended animation?. This term 'suspended animation' is rather interesting. This reminds me of puppets. You know puppets are animated from time to time and sometimes, their animation is sus-

pended. I hope, the Constitutional vision of this Government or that of the Home Minister does not presuppose that legislators and State Governments are like puppets, to be admitted and deanimated at will. I think, my distinguished colleague, Mr. Advani, has rendered a signal service to this House and to Parliament by bringing to our attention the occasions in the past, on which the Party which is ruling today, kept Assemblies under suspended animation. And, he brought it out very clearly that every time the choice between dissolution and suspended animation was politically guided. It was based on the consideration, whether, in a given situation in a particular State, at a time when the Government in that State had lost its majority, was there or was there not a possibility of the ruling Party, the Congress I, forming a Government. It was purely a political decision. It had nothing to do with the Constitution. In fact, as Mr. Advani has said, the Constitution does not speak of suspended animation at all. If the practice has come into being, it is purely an extra-Constitutional practice. This is the second point which has emerged from this debate.

My submission, however, is, that on receipt of resignation from the Navanar Government, the Governor should have within the shortest possible time, made an effort to And out whether an alternative Government, a viable alternative Government, could be formed by any other Party in the State. He could have given, or she could have given, some time to each of them in succession. After going through this exercise within ten days perhaps, within a week perhaps, the Governor would have been justified in advising the President "No; I see no possibility that this Assembly, with its present political structure, can sustain a viable and a stable Government. Then, the Governor's advice would have been 'Impose President's Raj; let the Proclamation be issued and the Assembly be dissolved." That would have been the correct practice. That was not followed. So, Sir, that is Why I allege that the action of the Governor and the action

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of the Government in this instance is mala fide. It was a premature decision, a decision based on political considerations and I feel that in a situation which demanded caution, in a situation where angels would have been afraid to tread, the Governor acted in haste, the Government acted in haste. Heavens would not have fallen. I do not think that the political violence in Kerala would have reached unimaginable proportions if the Government had acted with some caution, with some patience and given a little time for the political situation to re-crystalise in the best interest of democracy. You are not giving the people of Kerala their democratic right to choose a new Government. What you are trying to do is to impose a Government especially through defections, through horsetrading and through political bargaining. That is not the way of serving democracy or serving the political system.

That is why, Sir, I submit to the House and I once again appeal to the House that they should reject the Motion for the approval of the Statutory Resolution moved by the hon. Home Minister and support the motion for revocation that I have moved.

ज्ञानी जैल सिंह: माननीय वाइस चेवरमैन साहब, मैं उस के सम्माननीय सदस्यों . . .

श्री जे० कें जैन: मेरा व्यवस्था का प्रम्न है । कूलकर्णी साहब से हिताब करना है । उत्त प्वाइंट ग्राफ ग्राइंर का क्ना हम्रा ?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have called for the proceedings. They are getting typed. They will come to me and before the House is adjourned I shall see to it that I give my ruling.

श्री जे के जेन : मेरा निवेदन है कि मंत्री जी का वयान होने से पहले ग्राप यह पढ़कर सुना दें । क्या कहा है उन्होने ?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I haven't got the record. How can I give the ruling? Yes, Mr. Home Minister please.

जानी जैल सिंह: ग्रानरेवल मेभ्बर साहबान ने इस डिबेट में बहुत कुछ कंटाडिक्ट किया । मैं सब का मशकर हं। जो बहुत का, डितकशन का एंड है, उसमें मैंने यह पाया है, आपने भी यह पाया होगा कि हाउस के हर खाल के मेभ्बर ने प्रेसीडेन्ट रूल के खिलाफ नहीं कहा । उन्होंने सिर्फ एक बात कही है कि यह डेजोल्यूशन क्यों नहीं किया । सस्रोंशन एनीमेशन नहीं चाहते थे और उसके बाद भी उन्होंने कहा कि नहीं, दुरुरः। किया है । तो मैं सनझता हं कि जो रेजोल्युशन जनाब साहबद्दीन साहब ने पेश किया मेरे ख्याल से मैं उनका बडा ग्रदब करना हं क्योंकि वे एडमिलिस्ट्रेटर भी रहे हैं स्रोर पोर्लीटिशीयन भी रहे हैं हम लोग पोलीटीशियन एडमिनिस्टेशन की गलती कर दें, तो ज़दा वात है लेकिन जिन्होंने सारी उम्र एडमिट्रेनिस्शन में गुजारी हो श्रीर ग्राखरी उम्र में पोलीटिशियन बन गर्न हों ... (व्यवधान)....उनको दोनों वातों का हताल रखना चाहिए था, एक तरफ वे कहते हैं कि रिवोक कर दो प्रेसीडेन्ट रूल,रिवोक करने की बात करेंगे, उनका रेजोल्यु शन यह है। ग्रगर ग्राज उन के रेजोल्युशन के हक में बोट दे दें ग्रौर प्रेसीडेन्ट को कहा जाय कि वे रिवोक करें प्रेसीडेन्ट रूल तो केरल का क्या होगा ? केरल में कोई पार्टी गवर्नमेन्ट तो नहीं बना सकती । फिर क्या होगा, फिर क्या होगा, कोई रास्ता होगां ? यानी यह कभी-कभी होता है ऐसा कि भाई प्रेसीडेन्ट रूल रिवोक करो मगर रिवोक करने के बाद यह उपदेश न दो कि आप इलेक्शन करवा दो। मैं ग्राडवाणी जी का बड़ा मणकूर हूँ कि उन्होंने इस बात को स्पष्ट किया

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## [ज्ञानी जैल सिह]

इस सर्खोर्डिड एनीमेशन के हक में नहीं हैं और उन्होंने यह भी कहा कि प्रजोडेंट रूत रहना चाहिये । क्योंकि यह यथार्थ बात है प्रेजोडेंट रूल होगा तभो इलेक्शन होगा और कोई रास्ता नहीं है । इसलिए ....

श्री लाल कुब्ण ब्राडवाणी: तो बाप मान लोजिये।

ज्ञानी जैल सिंह : मैं अभो तक मानने तक नहीं पहुंचा हूं मैं आपकी बुद्धिमानी की घताधा करता हूं । एक रोजनेवल वात, जो होतो है जरूरो नहीं कि वह एक्सेप्टेबल होतो है । वात आपको एक्सप्टेवल नहीं है लेकिन रोजनेवल है । इसलिए मेरा ज्यादा कॉम तो इन्होंने कर दिया है ।

SHRI M. KALYANASUNDARAM: The Minister will not accept what is reasonable.

**जानी जैल सिंह**ः रामचन्द्रन जो, जो केरल के बहुत नजदोक हैं उन्होंने जितनी दलोलें थीं हमारे शहाबुद्दीन जो को उनको डिमोलिंग कर दिया और अब मैं दोबारा कुछ कहूं तो हाउस का वक्त जाया होना । इतलिए मैं शहाबुद्दीन साहब से कहूंगा कि आपको तो गवर्नर की प्रलाघा करनी चाहिये **पी** that she is a very efficient Governor.

उन्होंने डिले नहीं किया, पैंडिंग नहीं रखा। कोई काम पैंडिंग रखना अच्छो बात नहीं है। हमारे कुलकर्णी जी वड़े बुजुर्ग ग्रादमी देखने में लगते हैं भायद उम्र में न हों। लेकिन उन्होंने बड़ो मेहरबानी कर के मेरो ग्लाघा कर दी ग्रीर श्लाघा करने के बाद ख्याल ग्राया कि पार्टी वाले पूछेंग कि इस तरफ बैठ कर होम मिनिस्टर को ग्रलामा करते हो। तो फिर उन्होंने कह दिया कि प्रोब्जम साल्व नहीं करते बल्क कियेट

करते हैं। खैर शक्ति को तो मानते हो यह तो उनको बात है हो। मगर मैं मशकर हं इनकी पार्टी का जिसकी वजह से वहां पर प्रेजीडेंट रूल ग्राया । सरकार टटती नहीं थी, लेकिन इनके आपस में मतनेद हो गये । हमारे दोस्त केरल से ग्राए हुए माधवन जो ने बड़ो लम्बो चौडो तकरीर पेश की । मैं सोच रहा था यह कांग्रेस (एस) में तकरीर कर रहे हैं या हाउस में कर रहे हैं, अपनी पार्टी का रोना रो रहे हैं, वह बुरा था, वह भला था हमने फैसला किया । फैसले में तो बात थी कि इस गवनैमेंट से बाहर निकल ग्राम्रो । जी बेचारे छोड़ कर निकल ब्राए, चार मसी हों को छोड़ कर उनको कहते हैं पावर हंगरी । मता पास करा के आए...

SHRI SYED SIBTE RAZI: Sir, the Member concerned is sleeping. He should be reminded.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Never mind if he is sleeping.

GIANI ZAIL SINGH: Who is sleeping?

SHRI SYED SIBTE RAZI: Mr. Madhavan.

जानी जैल सिंह : नहीं नहीं, माधवन जी सौये हुए नहीं हैं । लगता है जैसे सौये हुए हैं। तो मैं इन बातों को समझने में कासिर हूं कि कौन सी बात इनकी मानी जाए । तो कुलवर्णी जी को मैं राय दूंगा । उन्होंने हमको राय दी मैं उनको भी राय देता हूं । जब पार्टी गिराबट की तरफ चली जाए । जो डिफोक्शन का एक्सपर्ट हो, उस पार्टी का प्रेजीडेंट हो जिन्होंने यही पार्टी छोड़ो हो ग्रौर फिर उसी के प्रेजीडेंट हों । कल हो सकता है यह केरल वाले ग्रापकी पार्टी के प्रेजीडेंट न बन जाएं । मैं ग्रापकी पार्टी का ग्रदब करता ह

कांग्रेस (एस) लिख दिया तो कोई बात नहीं कांग्रेस तो है। लेकिन एक बात मैं कहता हूं जो खानदान इष्प्र्लेस हो जाए उनके बुजुर्गों को अपनो जायदाद पर बहुत कब्जा नहीं करना चाहिए । सब को राय देनो चाहिये । हालत ग्रापको पार्टी को कुलकर्णी जो ऐसे हो गई है। ग्राप एडवाइस बहुत ग्रच्छो कर सकते हैं। अपि अब एडवाइस करने का काम सम्भाल लोजिये । हम को भो एडवाइस कर दें और अपनो पार्टी को भो कर दें तभो इस हाउस में काम चलेगा। ग्रापको याद है एक परम्परा चलो ग्राई है । दुर्योधन एक बहुत बड़ा शहनशाह था। जंग में वह हार गया ग्रौर हारने के बाद जब उसके प्राण निकलने वाले ये तो लोगों ने कहा कि उससे राजनोति पूछ लो । तब दुर्योधन ने कहा मैं राजनोति बताऊंगः जिन्होंने मुझ को मारा है, जो मेरे दुश्मन हैं उनको भी में बताऊंगा । तो दुर्योधन वाला पार्ट श्राप कुलकर्णी जो प्ले कर सकते हो । उनको एक तूक मेरे याद है जो दुर्योधन ने कहा । जब दुर्योधन से पूछा कि राजन}ति क्या है तो उसने कहा था⊸-

"ग्राज का काम न कल पर धरिये, बैरो ऊपर दया न करिए।" यह उनको वताई हुई राजनोति थो कि ग्राज का काम कल 6.00 p.m. पर न धरिये। हमाने गवर्नर ने यह काम किया कि जो

आज का काम था उनको उसी रोग कर दिया। उन्होंने कोई बुराई तो नहीं की। आपके खिलाफ कुछ नहीं कहा। फिर मौका दे दिया आपको कि मैं इसको डिसाल्व नहीं करता हूं ताकि आप ट्राई कर सको । वे जो मुख्य मंत्री हैं जिन्होंने इस्तोफा दिया था उनको सोचना चाहिए था। वे कहते थे मैं तो हाउस में ट्रायल कहांगा। मैं देखांगा कि मेरो माइनारिटी है या मेजारिटी है, मैं इस्तोफा क्यों दूं। मैं कहता हूं कि आपके मुख्य मंत्रो भो बड़े इपेशियेंट थे उन्होंने भी फटफट इस्तोफा दे दिया और प्रजोडेंट ने भी परवान कर लिया । बजाय इसके कि हम दोनों को प्रशंसा करें, उन पर गुस्सा क्यों करते हैं... (व्यवधान) प्रशंसा क्यों नहीं करते ।

फिर झडवाणो साहत को तकरोर अड़ो ग्रच्छो हुई । लेकिन आखिर में गड़ो पटरो से उतर गयो ग्रीर आखिर में वे दूसरो तरफ चले गय । मैं उन तातों की चर्चा करने को जरूरत नहीं समझता हूं, आडवाणी जी को प्रार्थना करूंगा ग्रीर प्रेजोडेंट रूल तो घहाबुद्दीन जो भो मानते हैं ग्राप कहते हैं कि छतो हुई, जस्दो हुई, हेस्ट हुई और वायोलेंस का वहाना बनाया गया... (व्यवध.न)

SHRI SYED SHAHABUDDIN: Let me explain my position.

**ज्ञानी जैल सिंह** : ग्रापके खिलाफ इल्जाम कोई नहीं लाया है...(**ध्यवधान)** 

श्री संयद सहायद्वीन : युझे दो मिनट अहने दोजिए । चूंकि ये बहुत सी दातें कह रहे हैं, उनको मंसूख कर रहे हैं जो मैंने नहीं कहीं... (व्यवधान)

जानी जैल सिंह : ग्रापने नहीं कहीं, बहुन अच्छा हुम्रा... (व्यवधान)

श्वी सयद शहाबुद्दीन : ग्राप एक मिनट बैठ जाइये में बताद ।

ज्ञानी जैल सिंह : मैं अपको गुनाहगार नहीं कहता हूं। श्क्रिया... (व्यवधान)

श्री सैयह शहाबुद्दीन : मैंने ऐसी वातें नहीं कहीं ... (स्ववधान)

**ज्ञानी जैल सिंह**: अपिने यह नहीं कहा कि सरकार पपेट गवर्नमेंट चाहती हैं यह

### 259 Re. Statutory Resolution [RAJYA SABHA] issued in

## relation to Kerala 260

## [ज्ञानी जेल सिंह]

आपने नहीं कहा कि वायलेंस का बहाना बनाया गया, यह ग्रापने नहीं कहा कि ग्रनड्यू हेस्ट की गयी है क्या ग्रापने यह नहीं कहा कि मोटोबेटेड थी। ये सारो वातें आपने कहीं हैं। ग्रब ग्रापने कहा कि नहीं कहा, तो मैं मानता हं... (थ्यवधान)

श्वी सैयद शहाबुद्दीन : मैंने 21 अक्टू-बर को लागू होने को बात नहीं कहो ... (ब्यवधान) मैंने उसके खिजाफ कहा। मैने कहा कि सुरते हाल ऐसी उभरसकती यी सारो कार्यवाहियों के बाद कि जिनमें यहो रास्ता छाखिर में होता है कि वहां प्रजोडेन्ट का राज लागू हो, असेम्बली डिसाल्व हो ! लेकिन ऐसा नहीं किया गया, जल्दबाजी में काम लेकर शियासत को सामने रखकर, ऊपनो पर्टी का रास्ता साफ करने के लिये वहां पर .. (व्यवधान) ऐसा किया गया।

जानी जैल सिंह : फिर वही बात । मौका तो इतना दे दिया कि ग्रापने खुद कहा है कि दो महीने होन वाले हैं । वाकई मौका दिया है । क्या मुख्य मंत्री को रोका कि तुम अपनी मजोरिटो बना कर नहीं ले जा सकते हो । बे ले आ सकते थे ... (व्यवधान)

## श्री सैयव शहाबुद्दीन : श्रोमन्, ... (व्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I won't allow It, Mr. Shahabuddin, (*Interruptions*) Order, please. Mr. Shahabuddin, you have made your position clear. 1 do not allow any more interruptions.

जानी जैल सिंह : माहबुद्दीन साहब, इतनी आपको तकरीर दो बार जुनी, बड़ी ग।ति से सुनी जो कुछ प्रापके पास था आपने कड़ दिया। स्रव जरा हिम्मत से, दिरी से सुनना भी सीखो । पुराने सेकेटरी वाली बात मत करो । सेकेटरी नहीं धुना करते थे, पालाटिशन दूतरां की भी बात चुनते हैं। मेरे दोस्त, कम्युनिस्ट भाई कहते हैं कि डेमोकेसी का भला कट गया । एक हमारे दोस्त ने कहा कि ये रिएक्शनरी हैं। अगर डेमो-केटिक फ्रन्ट बन जॉये तो रिएक्शनरी हैं ? ग्रगर कम्यनिस्टों की रहनमाई में बन जाये तो वह प्रोग्नेसिव होता है । यह सटिफिकेट खुद ही ये दे देते हैं ग्रपने यापको । लेकिन ग्रभी इन्होंने देखा नहीं कि इंडियन कास्टीट्यशन के मताबिक जो डेमोकेसी है, यह कम्यूनिस्टों को, कम्यू-निजम को सट नहीं करती । स्मारे हिन्द्स्तान के कम्यूनिस्ट भाई सोर्शनिस्ट तो हैं ग्रौर सेक्यूजर भी हैं लेकिन इनकी डीमोकेसी और किस्म की है। अगर ईमानदारी से बात करें तो डैमोक्रेटिक लोगों को डैमोकेसी की बात करने दो, आप कोई ग्रीर बेल कर लो । अब ईमोकेसी की बात ये कहें, मैं तो ऐसे देख रहा था जैसे कोई गैतान करान शरीफ को ग्रायतें पढने लग गया हो । हमारे खिलाफ ग्रीर दोव लगा सकते हैं, लगा लीजिये ग्राप भी। मैं कम्युनिस्ट पार्टी को राय देता हुं, जैसे मैंन कुलकर्णीजी की पार्टी को राय दी, उनको भी देता हं। यह बहुत एफिझेंट है, काम करने वाले हैं।

श्री कल्पनाथ राय (उत्तर प्रदेश): बेचारे ऐसे ही हैं।

तानी जैल सिंह : नहीं, जरूरो नहीं होता कि एफिशोंट आनेस्ट भी हो । यह एफिशोंट हैं, और हार्ड वर्किंग हैं । हर वात को गौर करके, विश्वार करके कहते हैं । मैंने कई बार इनके लीडरों को कहा है कि जिस इंकलाब का इंतजार करते हो, अगर यह इंकलाब आ भी गया, तो आपन कहना है कि हमारा रैजोल्यूशन ठीक नहीं हुआ है, तुम ठहरो बाहरक्योंकि यह बहुत देख-रेख करके रेजोल्यशन को पास करते हैं

## 261 Re. Statutory Resolution [16 DEC. 1981] issued in

एक एक लफड को देखते हैं खूबियां हैं , लेकिन क्या करें हिन्दुस्तान के लोगों का सेंटिमेंट इनके साथ नहीं ग्रा सका । न माग्रोतेसे तुंग ला तकता है । वडे ग्रेट आदमो थे । मैं कार्ल मार्क्स का प्रदब करता थे, सरकार करता हूं , लेनिन का सरकार करता हूं, बहुत बोट थे । लेकिन बह देख लें कि उनके साथ हिन्दुस्तानियों का सेंटिमेंट नहीं जा सकता ।

यह हिन्द्स्तान के लोगों का सेंटिमेंट भगवान कृष्ण जो के स'थ है, , राम जो के साथ है, हजरत महम्मद के साथ है, गुरु गोविन्दसिंह जो के साथ है। वह जो सबको मानने बाला महात्मा गांधी था, उसके ाथ है, जवाहलाल नेहरू के साथ है। वह आपके पाक्ष जायदाद है नहीं। थोड़ी सो नायदाद तो बह भारतीय अनता वाले छोन रहे हैं इनसे ग्रौर यह तो बचारे मैं ती कहता हं कि परमात्मा इन को किन्दा रखे ग्रीर यह काम करते रहें, सेक्यूलरिजिम का काम बहुत ग्रच्छ। क∢ते हैं,म∍दूरों में भो जाते हैं, बौर अब तो खेर आगे ज्यादा वक्त मैंने नहीं लगाना है, मेन बातें जो हैं वहो कहनी हैं।

यह एक विचित्र चौज है और आडवणो जो न. भारतोय जनता पार्टी के नता ने अपना और भो काम किया है वह किसो दिन । इसकयन के लिये भी लावेंगे, तो वह दिल्लो भो जा जायेगी उरमे और भो जायेगा। तो उनका भो जरा विवार करके ठोक-ठोक तरोके से उत्तर भो दूगा। . (ब्यबधान)

एक माननीय सबस्य . त्रोसोडिंग पढ़वा रहे हैं ... (व्यवधान)

तानी जैल सिंह ने नहीं चाहता कि रैजोल्पूणन के साथ जिन बातों का सबंबें नहीं है, उनके लिये हाउस का वक्त लूं। हाउस में अब छह बजने वाले हैं। मेरे लिए ग्राधा घन्टा, उपाध्यक्ष जी, आपने रखा था, खेकिन उस आधे घंटे में से कुलकणी जी के वह जो ख्लोक से यह जो बेचारी औरतों को जोकर कह दिया उसी में वक्त चला गया । फिर उसके वाद शहाबुद्दोन साहब ने भी मेरा टाइम खेलिया ।

मैं आपका ज्यादा वक्त नहीं गुनारना चाहता ' हमारे एक मैम्बर, माधवन साहब जी ने कहा कि मैं प्रतिक्रियावादियों को बधाई देता हूं और यह मैं समझ नहीं पाया कि किसको बधाई देते हैं। प्रतिक्रियावादी हम हैं, या काग्रेस "एस" वाले मैम्बर ये या कम्यूनिस्टों को वधाई देते ही, मैं नहीं समझ पाया। लेकिन ग्राखिर में एक बात म माधवन जी को कहूंगा कि माधवन जी एक रास्ता ग्राह्तियार करो, या तो इसको ताइद करो, तुम्हारी पार्टी ने सरकार तुडवाई है, हमारा इस में कोई गुनाह नहीं है।

श्री जें० के० जैन : कुलकर्णी जो, ऐसे किताव नहीं देखो. अब फंस गये हो । ... (व्यवधान)

त्रानी जैस सिंह : यह तो उसके खिलाफ कहो, हमारा इसमें कोई कसूर नहीं है। बल्कि हमने एक महान प्रजा-तंत्रों उसूलों को पालना की है। यह जो मैम्बर हैं, लोगों ने पांच पांच साल के लिये चुने हैं। पांच साल के चुने हुए किसी हाउस को डिजाल्व करते बक्त सोचना पड़ेगा कि क्या एक या दी आदमियों की गल्तो से, एक प्रुप की गलती से, दूसरे लोगी को सजा तो सजा तो नहीं दी जाती ? यह नुकसानदेह बात होगो, अगर उन को सजा दी जाये।

उपसभाध्यक्त जी, ग्रव केरल की पोलिटिकल पार्टियों की यह हालत है। लाल कृष्ण ग्राडवाणी जी वहत दूरन्देश है। उनको जरूर इलैक्शन मानना चाहिए था,क्योंकि उनकी पार्टी का एक भी मैम्बर

## [तानी जल सिंह]

वहां नहीं है, भारतीय जनता पार्टी का बहां पर एक भी मैम्बर नहीं था, तो इन को डिजोल्रलन ही सुट करता है। मगर कम्यूतिस्ट पार्टी, यह जो "एम" है, इन के 35 हैं , ग्रीर कांग्रेस (प्) के 22, सो० पी० ग्राई० के 17, केरल कांग्रेस (मनो युप) के 8, केरल कांग्रेस (पिल्ले पप) का 1, रिबोल्पशनरी सोश-लिस्ट पार्टी के 6, मस्लिम लोग के 5 यहतों थे जिन काफल्ट था। फ्रंट में से प्रावे कोन ? कांग्रेस के 22 छोड़ गरे, केरल कोंग्रेस (मन ग्रुन) के 8 छोड़ गरे, 1 था केरल कांग्रेत (पिल्ले ग्रुन) का, बह भो छोड़ गये। उन TI गिनतो जो 94 था वह कम हो गयी, माइनारिटो में ग्रा गये। अब ग्राप ग्रन्दाजा लगा लोजिये। हमारे खिलाफ समो लड़ते थे, लेकिन वह सभी छोड़ गये। उत के छोड़ी के बाद गवर्नमेंट ने गिरना था हो । युनाइटिड डैमोक्रेटिक फर्ट में कॉग्रेस (बाई) के 17 ग्रावे, मस्लिम लोग के 14 आवे, केरल कांग्रेस (जोन्ह ग्रुप) के 6 आवे, नेगल हैमो-कटिक पार्टी के 9, प्रजा सोगलिस्ट पार्टी के 1-- मह हो गये 41 । जो इडिरेंडेन्ट हैं वह पौर जनता पार्टी, जिस के साथ चारतीय जनता पार्टी नहीं लगता, कुछ उन के हैं, वह मिला कर 6 बनते हैं। टोटल 141 मैम्बर थे। 141 मैम्बरों को लग देना कहा को ईनोकैसो है। डैनोकेतो का मतलब यह है कि दो-चार ग्रादमियों को गड़बड़ से गवर्ननेट न चल सके ? केरल ने कॉलोणन गवनमंट बडा देर तक चलायों। केरल ट्रेमिंग सैन्टर है फार कोलिजन गवर्नमंट, केरल ट्रनिंग सेंटर है फार डिफेंब्बन, केरल टेनिंग सेंटर है फोर स्पलिटिंग पार्टींग । बहां 4 बांधेत हैं, 2 मुस्लिम लोग हैं, सोगलिस्ट भी दो तोन हैं, हर पार्टी टकडों में है। इस के बाबजद केरल के लोगों को बधाई देना चाहता हं कि वह कोलियान सरकारों

को भी भाषा सकते हैं। कहां का न्याय था कि इस ह.उस को डिजाल्व कर देते। लोग कहते कि यह हमारे साथ बेइंसाफी है, हम इन्तजार करेंगे। मैं ग्राडवाणी जी मे अदव से कहंगा कि 2 महीने होने वाले हैं. बाको 10 महोने रह जाते हैं। उस के बाद हम प्रेविहेंट मल रख हो नहीं सकते । था तो हम खोग प्रपनी सरकार बना लेंगे. नहीं बनायेंगे तो फिर इजैक्यत हो जावेगा । इस लिये कोई जल्ही नहीं है कि हरियाणा के साथ इलेतचन करवाना है या वेस्ट संगाल के साथ करवाना है । डेंमोकेटिक रवायात को किसी पार्ने कंसीडरेशन से कल कर देने को मैं बहुत वडा गुनाह नमत्रता हो।

एक मैंम्बर ने बड़े जोर से कहा कि जो कांग्रेस (आई) वाले हैं यह सब पोलि-टिकल पार्टीज को डिमारलाइज करना चाहते हैं, मैम्बरों को खरीदना चाहते हैं। में नहीं समझ सका। ग्रगर हम मैम्बरों को खरीदने वाले होते तो यह कोलीशन सरका पहले क्यों बनती। हम ने किसी का डिफोक-गन नहीं करवाया। यह हास ट्रेडिंग की बात करते हैं। कांग्रेस (म्राई) इस तरफ दिल-चस्पी नहीं रखती। लेकिन एक बात जरूर ग्रथने माइंड में रखिए। जिन लोगों ने कांग्रेस (ग्राई) को बछत समझा उन का क्या हाल हुआ । चौधरी चरण सिंह को देख लोजिए। प्राइम मिनिस्टर बनने के बाद उन्होंने कह दिया कि मैं कांग्रेस (आई) के पास नहीं जाऊंगा कुछ भी हो जाय अब कहां पहुंच गये। फिर हमारे चब्हाण साहब कांग्रेस के नेता थे, हमारे भी नेता थे, उन को प्रेसिइंट ने बुलाया तुम्हारी पार्टी सब से बड़ी है, तुम गवनमेंट बना लो। उन्होंने कहा कि कांग्रेस (ग्राई) के पास नहीं जायेगें, इंदिरा के पास नहीं जायोंगे। बाब मिस्टर माधवन कहते हैं कि हम कांग्रेस (ग्राई) के पास नहीं जायेंग

चंकि आप के पास वर्कसं की स्ट्रेंग्य नहीं है और लीडर बहुत हैं तो आडवाणी जी जैसे लोगों को यह क्यों लेंगे। यह तो वर्कसं को लेंगे। इसी तरह से कम्युनिस्ट वालों को नहीं ले रहे हैं। यह आप का स्लोगन है कि हम नान-कम्युनिस्ट पार्टियों को इक्ट्ठा करेंगे। तो आप ने कसम खा ली कि हम कांग्रेस आई के साथ नहीं जाबेंगे। तो माधवन जी आखिर आप जायेंगे कहां। वैसे आप की मर्जी है, जहां चाहे जायें....

एकमाननीय सदस्य: सोच रहे हैं कि जायें तो जाये कहां ?

ज्ञानी जैल सिंह : माधवन जी बड़े गरीफ म्रादमी हैं। सबर से सुन रहे हैं। हमारे सम्मानयोग्य मैम्बर कुलकर्णी जी ने कहा झौर अपनी स्पीच में उपदेश दे दिया मोरारजी को । वहहाउस में नहीं लेकिन एक्स प्राइम मिनिस्टर हैं। वह कहते हैं कि मोरेलिटी की बात मत करो । मोरार जी को रोकते हैं। कुलकर्णी जी को हिम्मत के लिये को उन में दाद देता हूं। जो मोरेलिटी पर विश्वास भी नहीं रखते उन्होंने ऐसी दिलेरी की बात कह दी। इस के लिये मैं उन को बधाई देता हूं ग्रीर मेरा ख्याल है कि ग्राप का मन भी मोरेलिटी से बदल गया है। मोरेलिटी का ग्रगर ग्राप ध्यान रखते तो इन देवियों के लिये ग्रापवेंसी बात नहीं कहते।

श्री ग्रारचिन्द गणेश कुलकणीं: अप की मोरेलिटी भी तो बदल रही है।

**कानी जैल सिंह** : ग्रगर मेरी मोरेलिटी बदल गयी है तो मैं समझता हं कि हम ने बहुत कुछ कांट्रीब्यूट भी किया है कि कुलकर्णी जी जैसे ग्रादमी के विचारों को बदल दिया। मैं तो कहता हूं कि :

"बदल नहीं सकत अपने ख्याल, बदल दगे द्निया ने ख्याल।" आप के ख्याल बदल गय । बड़ी ख्यी की बात है । भगवान क्रुपा कर झौर जितनी जल्दी आप उस पार्टी से नजात पा लें उतना ही अच्छा रहेगा। अही मेरी राथ है आप को । चुंकि आप ने मुझे राय दी है इस लिये ही मैं कह रहा हूं। चेयरमैन साहब, आप की मेहरवानी है कि ग्राप ने उन को राय देने का ग्रव्हितयार दिया और मझे भी राय देने का ग्रस्टि तयार दिया। इन शब्दों के साथ मैं अपनीबात समाप्त करता हूं और आप से प्रार्थना करता हूं कि शहाब्द्दीन साहब का जो प्रेसीडेंट रूल को रिवोक करने का मददा है उस को वापस लें क्योंकि वह खुद कहते हैं और आडवाणी जी भी कहते हैं कि एलेक्शन करवायें तो वोट डालने का कोई फायदा नहीं लेकिन अगर वोट डलवाने ही हो तो इस बात पर डलवाने चाहिएं कि एनीमेटेड सस्पेंशन रहना चाहिए या हाउस को डिजाल्व कर दिया जाय। इसमें हाउस की दो रायें हैं। लेकिन वे बुद्धिमान आदमी हैं और इसलिये शहाबदीन साहब खुद ही उस को रिवोक करने की बात को नही कहना चाहेंगे ग्रीर ब एलक्शन की मांग करते हैं इसलिये आप समझ गए होंग कि प्रेसीडेंट रूल को रिवोक करने का जो रेजोल्य भन है उस को यह मान जाये तो अपच्छा है अपीर नहीं तो जितने अवलमंद आदमी हैं यह इस को वोट नहीं देंगे ग्रीर यह रिजेक्ट हो जायगा।

SHRI LAL K. ADVANI: Mr. Vice-Chairman, you will notice that the entire debate was hanged around why it was kept in animated suspension and why not dissolved. There is no answer to that. Our charge is that the animated suspension device is purely for partisan reasons, entirely for parti-san reasons in order to enable the formation of Congress-I Government. Therefore, we would like to protest against this attitude of the Government. We are totally dissatisfied with the reply and in protest we would **like** to walk out of the House.

### 267 Re. Statutory Resolution [RAJYA SABHA] issued in

(At this stage some hon. Members left the Chamber.)

तानी जैल सिंह : वाइस चेयरमैन साहब, मैं आप से कहता हूं कि यह बात बिल्कुल बेबुनियाद है। पार्टिंजन की कोई बात नहीं है। डेमोकेसी के महान उसूलों का पालन करने के लिये हम ने यह किया है ग्रौर वह 140 ग्रादमियों की बात करना चाहते हैं लेकिन एक भी आदमी उन की पार्टी का नहीं है जिसने यह कहा हो। तो उधर चलने वालों की अक्ल में मुझे हैरानी है। तुभ्हारे तो मेम्बरों को वह मरवाना चाहते हैं। उधर चले गये आप भी तो ठीक है, यनैनीमस जायेंगे।

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, the Home Minister made an appeal to me. I have a feel-ing that he simply has not understood the position. I enunciated. I have the feeling sometimes that these fine points of the Constitution are totally beyond the understanding of the Home Minister; and I think that this attitude can be traced to a tendency not to understand and not to try to understand the opposition at all. With these words, I protest and walk out of the House.

(At this stage the hon. Member left the Chamber).

ज्ञानी जैल सिंह : यह बहाना बहुत अच्छा है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Before I put the Resolutions to vote, I have got to give my ruling on the point of order that was raised in regard to the expression used by Mr. Kulkarni. I have gone through the proceedings. The words used by Mr. Kulkarni are;

"Madam, what you have to do with that grand alliance? You will be just like a joker there. You have no place in that".

In the first place the word 'joker is not unparliamentary. Secondly, Mr. Kulkarni explained that he used the word in relation to the grand alliance and not to Shrimati Usha Malhotra But since the word can have a double meaning, I have already told Mr. Kulkarni that he should be more courteous and considerate while referring to lady Members. However, since the word 'joker' is not unparliamentary I cannot order its expunction.

SHRI J. K. JAIN: I am on a point of order. I would "like to know whether the word 'clown' is unparliamentary or not. I have serious objection to this. If the word clown is not unparliamentary, then I can agree with you. But if the. word 'clown' is unparliamentary, then the word 'joker' is also unparliamentary. Therefore, please look into the dictionary and then give the ruling. What is the meaning of the word 'clown'? Clown means joker. It is definitely unparliamentary as far as my knowledge goes.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The word used is 'joker'. You cann6t go from 'joker' to 'clown'. And, in the context in which it is used, it can also mean grand alliance of jokers in which Mrs. Malhotra will have no place. Now, I have given the ruling.

Now I will first put the Resolution moved by Shri Shahabuddin. to vote. The question is:

That this House recommends. to the President that the Proclamation issued by the President on the 21st October, 1981, under article 356 of the Constitution, in relation to the State of Kerala, be revoked".

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I will put the Resolution of the Home Minister to vote. The question is:

That this House approves the Proclamation issued by the Presi-dent on the 21st October, 1981, under article 356 of the Constitution, in relation to the State of Kerala".

The motion was adopted.